

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE - CHENNAI**

ORIGINAL APPLICATION NO: 27 of 2023

IN THE MATTER OF:-

TELLAM NARESH & ANR

...Applicants

Versus

UNION OF INDIA & ORS

...Respondents

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Date: 05.10.2023

Place: Hyderabad



A. Sanjeev Kumar



H. Yasmeen Ali

**Counsel for the State of
Telangana - R3**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE - CHENNAI**

ORIGINAL APPLICATION NO: 27 of 2023

IN THE MATTER OF:

1. Mr. Tellam Naresh
S/o Nageshwarao
Sithanagaram village, Parnashala post
Dummugudem Mandalam, Bhadradi
Kothagudem district, Telangana – 507137
Mail: tellamnaresh832@gmail.com
Mobile No. 6300686832
2. Mr. BuraLaxminarayana
S/o Jogaia
Kamalapuram, Mangapeta Mandal,
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Mobile No. 9391856565
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...Applicants

VERSUS

1. Union of India
Rep. by its Secretary
Union Ministry of Environment, Forest & CC
Indira ParyavaranBhavan
New Delhi – 110003
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Phone: 011 24695262, 24695265
2. Union of India
Rep. by its Secretary
Union Ministry of Jal Sakthi
SramasakthiBhavan
New Delhi – 110001
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Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

3. Irrigation & CAD Department, Telangana
Rep. by its Principle Secretary
J-Block, 6th floor, Room No. 623,
Secretariat Road, Opp. BRKR Building,
Hyderabad, Telangana 500022
Mail: enc_major@yahoo.co.in
Phone: 04023450436
4. Godavari River Management Board
Rep. by its Member Secretary
Government of India, Ministry of Water Resources
5th floor, Jalasoudha, Errum Manzil,
Hyderabad, Telangana - 500082
Mail: membersecretary-grmb@gov.in
Phone: 04023301858
5. Telangana State Pollution Control Board
Rep. by its Member Secretary,
A-3, ParyavaranBhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad - 500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

...Respondents

✓
REPLY BY THE SPECIAL CHIEF SECRETARY TO GOVERNMENT
IRRIGATION & CAD DEPARTMENT, TELANGANA & RESPONDENT No. 3.

1. I, Dr Rajat Kumar IAS, Special Chief Secretary, Irrigation & CAD Department, Government of Telangana and Respondent No. 3, herein submit the following report as per the orders of the Hon'ble NGT.
2. I submit that, to ensure uninterrupted power supply to various lift irrigation schemes the Government of Telangana, explored various options for harnessing power generation opportunities along the River Godavari. In line with this vision, the Sitamma Sagar Multi-Purpose Project (SSMPP) was conceived with a primary objective of power generation and the provision of irrigation water through Sita Rama Lift Irrigation Project (SRLIP), by constructing a barrage

Deponent
Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022

approximately 200 metres downstream of the existing Dummugudem anicut.

3. Accordingly, the administrative approval for SSMPP was accorded vide G.O.Ms.No.5 dated 14.02.2020, for an amount of Rs. 3,481.90 Crores.
4. The Hon'ble National Green Tribunal, Chennai, in the O.A No. 27 of 2023 (SZ) filed by Sri Tellam Naresh, passed an order on 24.03.2023 stating "*The project proponent who is Respondent No. 3 is directed to stop the project forthwith. It is made clear that in the event the project proponent had obtained the Environmental Clearance, it is open for him to continue the project.*"
5. In compliance with the order of Hon'ble NGT, all construction activities were stopped and the executing agency initiated a process of decommissioning, demobilization, and de-shuttering of the machinery and materials from the work site to higher contours along the riverbank.
6. Subsequently, an interim Application (IA) No. 52 of 2023 was filed by Project Proponent before the Hon'ble NGT on 20.04.2023 for vacating the stay order and dismissing the OA as only the works pertaining to barrage were commenced, which is the starting point of SRLIP, for which all the necessary statutory clearances including EC are already obtained and it is to submit that no works related to power house were commenced.
7. However, The Hon'ble NGT in its order on 26.04.2023 reiterated the previous order and directed the Project Proponent to proceed with the work only after obtaining EC.



Deponent

Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
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8. Further, the applicant complained to MoEF &CC on 21.04.2023, stating that the works are in progress despite the stay order of the Hon'ble NGT and filed a memo in this regard before the Hon'ble NGT.
9. The Hon'ble NGT, based on the above complaint, directed Regional Director, Integrated Regional Officer, Hyderabad and Superintending Engineer, GRMB on 23.05.2023 to inspect the site and file a detailed report as to the construction made after the interim order.
10. Accordingly, the Committee members Sri. Tarun Kathula, Director, IRO, MoEF&CC, Hyderabad and Sri. K Prasad, Superintending Engineer, GRMBS has inspected the site on 28.06.2023 and reported to Hon'ble NGT that, only decommissioning/ demobilization/ de-shuttering works were carried out for halting the construction activity of the barrage as per the Hon'ble NGT orders.
11. Meanwhile, Director, IRO, MoEF&CC, Hyderabad has inspected the site once again as per the directions of the MoEF&CC on 09.08.2023 and reported that,
- Decommissioning/ Demobilization/ De-shuttering is very much required
 - 25 to 30% of project related construction work has been completed.
12. It is to submit that, based on the above report, the MoEF&CC on 05.09.2023 issued show cause notice to Project Proponent, " As to why action shall not be taken under the provision of Environment (Protection) Act, 1986 for completing 25 to 30% of project related


Deponent

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Telangana Secretariat,
Hyderabad - 500 022.

construction work without obtaining Environment Clearance which amounts to violation of EIA Notification, 2006".

13. Accordingly, reply to show cause notice is submitted to MoEF & CC on 26.09.2023. (Annexure – 1).
14. In this connection, it is humbly submitted that on the date of the Hon'ble National Green Tribunal (NGT) orders on March 24, 2023, construction activities of the barrage involving the raising of 55 piers in Block 1-5 were actively underway and concreting work was at different elevations on both the upstream and downstream sides of the barrage.
15. About 35 sets of pier shuttering was in various stages of the construction cycle and the work was in full swing. However, strictly adhering to the directives of the Hon'ble NGT, all construction work was immediately stopped.
16. Once the work was stopped, the focus was shifted to decommissioning, demobilization, and de-shuttering of the machinery and materials from the work site, to mitigate the risk of potential damage or washout of machinery, materials and project components during heavy inflows, thereby addressing concerns related to safety of both the project and public.
17. In this connection it is to submit that during July 2022 about 24.50 lakh cusecs inflows observed at the barrage site raising the water level of the river up to +60.500 metres affecting about 12,594 families in 99 villages.
18. Therefore the action of Project Proponent in decommissioning, demobilization, and de-shuttering of the machinery and materials


Dependent
Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

from the work site shall not amount to violation of the Hon'ble NGT orders, as the same was essentially required for safety of project and public. This was also acknowledged by Director, IRO, MoEF&CC, Hyderabad.

19. It is to submit that as per the 28th EAC Minutes, ToR communicated by the MoEF&CC, the Project Proponent is under impression that the proposal is an expansion of the SRLIP for which all the necessary clearances are obtained.

20. In view of the circumstances explained above Hon'ble NGT is humbly requested not to treat the action of the Project Proponent in carrying out the de-shuttering/ de-commissioning/ demobilization activities without seeking prior permission, as the contempt of the Hon'ble NGT.


Special Chief Secretary to Govt.
Irrigation & CAD Department
Telangana Secretariat,
Hyderabad - 500 022.

**GOVERNMENT OF TELANGANA
IRRIGATION AND CAD DEPARTMENT**

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From
Special Chief Secretary,
Irrigation & CAD Department,
Telangana Secretariat,
Hyderabad

To
Shri. Yogendra Pal Singh,
Scientist 'E', I.A Division,
MoEF&CC, Indira Paryavaran Bhavan,
2nd floor, Vayu Wing,
Aliganj, Jor Bagh Road,
New Delhi - 110 003
e-Mail: yogendra78@nic.in

Letter No. 6910/PC/2023

Dt 26.09.2023.

Sir,

Sub:- Sitamma Sagar Multi-Purpose Project - Show Cause Notice under Section 5 of the Environmental (Protection) Act, 1986 - Clarifications - Submitted - Reg.

- Ref:-
1. Minutes of 23rd EAC meeting held on 28.01.2022
 2. Minutes of 28th EAC meeting held on 31.05.2022
 3. MoEF&CC, I.A. Division, F. No. J-12011/ 03/ 2022-IA.I (R) Dt: 29.06.2022
 4. Member Secretary, GRMB Lr. No. B/12022/ 1/ 2021/ Admin/ Vol.2/ 3766-3770, Dt: 20.12.2021
 5. Project Appraisal (South) Directorate, CWC, New Delhi File No. T-28042/ 1/ 2021-PA(S) DTE, Dt: 25.11.2022
 6. Chief Engineer, Irrigation, Kothagudem Lr No. CE/ 1/ KTGM/ DCE/ DEE2/ AE/ SRLIP/ DPR/ 83, Dt: 27.01.2023
 7. Hon'ble NGT orders in the matter of O.A No. 27 of 2023 (SZ)
 8. MoEF&CC, I.A Division F. No. L-11011/ 05/ 2023 - I.A.I (RV), Dt: 05.09.2023 received on 12.09.2023

Anent to the subject matter, vide reference 8th cited, MoEF&CC has communicated show cause notice to Irrigation & CAD Department, State of Telangana represented by the Special Chief Secretary, for violation of EIA Notification, 2006, in case of Sitamma Sagar Multi-Purpose Project (SSMPP). This is received on 12.09.2023.

In this context, the following clarification is submitted to the show cause notice.

It is to inform that the proposal of Sitamma Sagar Multi-Purpose Project (SSMPP) was presented in the 23rd Expert Appraisal Committee (EAC) meeting held on 28.01.2022 and the EAC has deferred the proposal and asked to "Clarify that proposal is fresh or amendment / modification of granted EC on 07.01.2019 for Sita Rama Lift Irrigation Project" and requested for factual status report of the project from regional office, MoEF&CC.

Accordingly, Dr. E.A Lenin, Scientist - C, from the Regional Office, Ministry Of Environmental and Forests & Climate Change (MOEF & CC), Government of India, Hyderabad has inspected the site on 24.02.2022 and submitted a report. It is to note that in his report he mentioned that as per Project proponent the proposed construction of a barrage is the expansion of the Sita Rama Lift Irrigation Project (SRLIP) for which Environmental Clearance (EC) was already granted by MoEF&CC on 07.01.2019 [Annexure - 1].

Subsequently, proposal was submitted to the MoEF&CC on 07.05.2022 for amendment / modification to the EC already granted to SRLIP. The proposal was considered in the 28th EAC held on 31.05.2022 and "recommended for

grant of Standard Term of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha)". It is pertinent to note that CCA of 2.73 Lakh Ha mentioned against SSMPP is of SRLIP and there is no direct ayacut under SSMPP. Further, it is also stated in 28th EAC minutes that "It was noted that PP has requested for amending the Existing EC, but EAC was of the view that since 320 MW electricity generation component would be added in the existing project, detailed assessment of possible environmental and social concerns is required." [Annexure - 2]

Further, in the ToR communicated vide reference 3rd cited above, in para 8, it is mentioned for *conducting EIA study for SSMPP (320 MW)*. It may be noted that the CCA of 2.73 Lakh as mentioned in 28th EAC minutes is not mentioned in ToR. [Annexure -3], hence the Project Proponent of the opinion that, EAC has accepted the proposal as expansion of the SRLIP.

Subsequently, EIA & EMP studies are completed in accordance with ToR and the same was furnished to Telangana State Pollution Control Board [TSPCB] for conducting public hearing. Public hearing was completed on 14.06.2023 at Aswapuram (V&M), Bhadradri Kothagudem and its minutes are already communicated to MoEF&CC, final EIA & EMP report is prepared and it will be submitted to MOEF&CC once the necessary clearance from the Department of Atomic Energy is obtained regarding Heavy Water Plant Manuguru (HWPM).

Further, CWC, vide reference 5th cited, has requested the project proponent to submit the consolidated DPR of SLRIP and SSMPP [Annexure-4] and the same was submitted vide reference 6th cited and so far, the following clearances are already obtained from CWC for the consolidated DPR.

- Hydrology clearance obtained on 03.04.2023 for 67.05 TMC
- MoTA clearance obtained on 23.05.2023
- CSMRS clearance obtained on 05.06.2023
- Ground water clearance from CGWB obtained on 19.06.2023
- Irrigation Planning (IP) clearance obtained on 06.07.2023
- Inter-State matters (ISM) clearance obtained on 06.07.2023
- CEA clearance for installed capacity of 282.8MW on 04.08.2023
- E&M BoQ approval from CEA on 16.08.2023
- Feasibility report by TS Transco for evacuation line on 05.09.2023
- Cost estimate of E&M works of SSMPP on 15.09.2023

It is to inform that two more clearances i.e Cost estimate and B.C ratio of the consolidated DPR of SLRIP and SSMPP are under process at CWC, as soon as the these two clearances are received, the DPR will be placed before TAC for its final approval.

Meanwhile, OA 27/2023 filed by Sri Tellam Naresh & others before Hon'ble NGT SZ Chennai on 08.03.2023, accordingly Hon'ble NGT directed the Project Proponent who is respondent 3, vide its order dated 24.03.2023 *to stop the project forthwith. However Hon'ble NGT made it clear that in the event the project proponent had obtained the Environmental Clearance, it is open for him to continue the project."*

Accordingly, In obedience with Hon'ble NGT order, all the works were stopped and an Interim Application (IA) No. 52 of 2023 was filed before the Hon'ble NGT for vacating the stay order and for dismissing the O.A, with a plea

that only works pertaining to barrage were commenced, which is at starting point of SRLIP for which all the necessary statutory clearances including EC were already obtained and no works related to power house were commenced.

However, The Hon'ble NGT on 26.04.2023 reiterated the previous order and directed to proceed with the work only after obtaining EC. Also in it's another order dated 23.05.2023, based on the copy of the complaint of the applicant to the Union Ministry of MOEF & CC dated 21.04.2023, Hon'ble NGT asked the Regional Director, IRO of MOEF&CC and one Senior Engineer of GRMB not less than the rank of Superintending Engineer to cause an inspection to the project site and file a detailed report as to the construction made by Respondent no 3 after the interim order passed by the Tribunal.

Accordingly joint committee of RD ,IRO of MOEF & CC and SE of GRMB, who inspected the project site 28.06.2023, submitted their report to the Hon'ble NGT stating that only decommissioning/ demobilization/ de-shuttering works of the project were going on to halt the construction activity. [Annexure - 5]

Hon'ble NGT based on the report of the joint committee passed interim orders dated 12.07.2023, opined that "Even presuming that it requires further deshuttering work etc, they should seek permission from this Tribunal" and it wanted a report from MoEF&CC and GRMB.

Accordingly RD of IRO who is also member of the joint committee, once again inspected the project site on 09.08.2023 and reported that decommissioning/demobilization/deshuttering works are very much necessary to prevent damage to the properties of the people of the nearby villages.

It is further informed that the project proponent has not hidden any information pertaining to construction of the barrage. The site was also visited by the member, GRMB on 20.03.2023, recently by the Member Secretary, GRMB on 13.09.2023 and other officials from time to time.

It is to inform that, as seen from the ToR, the project proponent has fulfilled the conditions put forth in the ToR and there is no mention on work progress in the ToR. Further, the project proponent has informed that he neither completed the barrage nor impounded water in it as on today and the river is in free flow condition. As such the project proponent is under the impression that there is no violation.

In view of the above facts, circumstances explained, it is requested to consider the above clarification presuming that it requires further decommissioning/demobilization/deshuttering work etc.

For any further clarifications in the matter, it is requested that a meeting with the I.A. Division of MoEF&CC may kindly be arranged at a convenient date.

Yours's faithfully,

Special Chief Secretary,
Irrigation & CAD Department,
Govt. of Telangana.

NO
26/09/23
JKT

No. J-12011/16/2017-IA-I (R)
Government of India
Ministry of Environmental, Forest & Climate Change
(IA.I – Division)

Indira Paryavaran Bhavan
3rd Floor, Vayu Wing
Jor Bagh Road
New Delhi-110003

Dated: 7th January, 2019

To,

Shri. V. Sudhakar
Chief Engineer (Irrigation Projects)
Irrigation & CAD Department
Government of Telangana
Khammam - 507002.

Subject: Sita Rama Lift Irrigation Project in Bhadradri Kothagudem District of Telangana by I & CAD Department, Government of Telangana - Environmental Clearance (EC) - Regarding.

Sir,

This has reference to your letter No.CE/IP/KMM/AEE/SRLIP/EC/436M dated 10.10.2018 and subsequent letter No.CE/IP/KMM/TS2/SRLIP/EC/2018/522M dated 16.11.2018 on the above mentioned subject.

2. The above referred proposal was considered by the Expert Appraisal Committee (EAC) for River Valley & Hydroelectric Projects in its meetings held on 26.10.2018 and 27.11.2018. The comments and observations of EAC on the project may be seen in the Minutes of the meetings which are available on the web-site of this Ministry.

3. The Public Hearings were conducted in 3 Districts (i.e. Bhadradri-Kothagudem on 25.8.2018; Khammam on 29.8.2018 and Mahabubabad on 6.9.2018) of Telangana as per the provisions of EIA Notification, 2006.

4. The proposed lift irrigation project is to divert Godavari River water from upstream of existing Dummugudem anicut to irrigate 2,72,921 ha (New ayacut of about 1,33,085 ha and Stabilization of about 1,39,836 ha) of Bhadradri Kothagudem, Khammam and Mahabubabad Districts of Telangana. The project is likely to benefit 180 villages in 3 Districts of Telangana State. The project is to provide water to irrigation for new command as well as to enroute tanks, villages, towns and supplement some of the existing/proposed irrigation schemes. The Total Land requirement is about 8476.84 ha. Out of which is 1531.06 ha is forest land, private land is 4818.15 ha and government land is 2127.63 ha. Total submergence area is 1930 ha. A total of 157 villages consisting of 9696 families are likely to be affected due to this project. Total estimated cost of project is about Rs. 13384.80 Crores and proposed to be completed in 3 years.

5. The project envisages construction of Head Regulator at Dummugudem Anicut and to draw water from Godavari through an approach canal with CBL at EL. 45 m. No construction of Dam and barrage is involved in this project. A provision of 3 TMC of water



made available for the providing drinking water facility in the command area for about 58.18 lakh people. The main components of the project are as follows:

- i. Construction of Head Regulator at only at Dummugudem Anicut on River Godavari
 - ii. Construction of Lined Canal of about 372 Km.
 - iii. Construction of Four Pump Houses and Delivery Cisterns
 - iv. Laying of Pumping Main of about 9 Km.
 - v. Cross Drainage works across Main Canal, and
 - vi. Construction of Tunnels, cross regulators and off-takes, etc.
6. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and clarification furnished in response to its observations, have recommended for grant of Environmental clearance for the project mentioned above. Accordingly, the Ministry of Environment, Forest & Climate Change hereby accords necessary environmental clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendment in 2009, subject to compliance of the conditions as given in **Annexure-I** (i.e. Standard EC Conditions for River valley and hydroelectric projects).
7. The Environmental Management Plan (EMP) shall be strictly adhered to and a sum of Rs. 1158.72, the budgetary provisions for implementation of EMP, shall be fully utilized and not to be diverted to any other purpose. In case of revision of the project cost or due to price level change, the cost of EMP shall also be updated proportionately.
8. The clearance letter is valid for a period of 10 years from the date of issue of this letter for commissioning of the project.
9. After 5 years of the commissioning of the project, a study shall be undertaken regarding impact of the project on the environment and downstream ecology. The study shall be undertaken by an independent agency, decided in consultation with the Ministry.
10. The project proponent should submit a copy of the letter to the Ministry regarding Inter-state issue considered by CWC.
11. Any other clearance from any other organization/department, if required should be obtained.
12. This issues with the approval of the Competent Authority.

Yours faithfully,


(Dr.S.Kerketta)

Director

Copy to:

1. The Secretary , Ministry of water Resources, RD & GR, Sharam Shakti, Bhawan, Rafi Marg, New Delhi-110001
2. The Principal Secretary, Irrigation & CAD Department, Government of Telangana, 5th Floor, B-Block, Secretariat, Hyderabad-500001.
3. The Principal Secretary, Environment, Forests, Science and Technology Department, Government of Telangana, 3rd floor, D-Block, secretariat, Hyderabad -500001

4. The Chief Engineer, Project Appraisal Directorate, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi-110066.
5. The Addl. PCCF (Central). Regional Office (SEZ), Ministry of Environmental, Forest & Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-600034.
6. The Member Secretary, Telangana State Pollution Control board, Paryavaran Bhawan, Industrial Estate, Sanath Nagar, Hyderabad – 500 018
7. Guard file/ Notice Board.



(Dr.S.Kerketta)
Director

ANNEXURE - I**Standard EC Conditions for River Valley and Hydroelectric projects****I. Statutory compliance:**

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
- v. NOC shall be obtained from National Commission of Seismic Design Parameters (NCSDS) of CWC.
- vi. Necessary approval of CEA shall be obtained for those projects having the project cost more than Rs. 1,000 crore.

II. Air quality monitoring and preservation

- i. Regular monitoring of various environmental parameters viz., Water Quality, Ambient Air Quality and Noise levels as per the CPCB guidelines at designated locations shall be carried out on monthly basis and a detailed database of the same shall be prepared and recorded. This shall be used as a baseline data for post construction EIA / Monitoring purposes.
- ii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed standards.
- iii. Necessary control measures such as water sprinkling arrangements, etc. be taken up to arrest fugitive dust at all the construction sites.

III. Water quality monitoring and preservation

- i. Conjunctive use of surface water to be planned in the project to check water logging as well as to increase crops productivity. The field drains shall be connected with natural drainage system.



- ii. Remodelling of existing natural drains (link drains) and connecting them with irrigated land through constructed field drains, collector drains, etc. are to be ensured on priority basis..
- iii. Before impounding of the water, Cofferdams for both at the upstream and downstream are to be decommissioned as per EIA/EMP report so that once the project is commissioned; cofferdam should not create any adverse impact on water environment including the rock mass and muck used for the Cofferdam.
- iv. As the reservoir will be acting as balancing reservoir and there would be fluctuation of water level during peaking period, efforts be made to reduce impact on aquatic life including impacts during spawning period both at the upstream and downstream of the project
- v. Water depth sensors shall be installed at suitable locations to monitor e-flow. Hourly data to be collected and converted to discharge data. The Gauge and Discharge data in the form of Excel Sheet be submitted to the Regional Office, MoEF & CC and to the CWC on weekly basis.
- vi. Mixed irrigation shall be practised and necessary awareness be given to all the farmers and trained in the use of such systems. Proper crops selection shall be carried out for making irrigation facility more effective.
- vii. On Farm Development (OFD) works like landscaping, land levelling, drainage facilities, field irrigation channels and farm roads, etc. should be taken up in phased manner prior to the start of irrigation in the entire command area. The Command Area Development Plan should be strictly implemented as proposed in the EIA/EMP report

IV. Noise monitoring and prevention

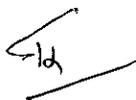
- i. All the equipment likely to generate high noise shall be appropriately enclosed or inbuilt noise enclosures be provided so as to meet the ambient noise standards as notified under the Noise Pollution (Regulation and Control) Rules, 2000, as amended in 2010 under the Environment Protection Act (EPA), 1986.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Catchment Area Treatment Plan

- i. Catchment Area Treatment (CAT) Plan as proposed in the EIA/EMP report shall be implemented in consultation with the State Forest Department and shall be implemented in synchronization with the construction of the project.

VI. Waste management

- i. Muck disposal be carried out only in the approved and earmarked sites. The dumping sites shall be located sufficiently away from the HFL of the river. Efforts be made to reuse the muck for construction and other filling purposes and balanced be disposed of at the designated disposal sites. Once the muck disposal sites are inactive, proper treatment measures like both engineering and biological measures be carried out so that sites are stabilized quickly.



- ii. Solid waste management should be planned in details. Land filling of plastic waste shall be avoided and instead be used for various purposes as envisaged in the EIA/EMP reports. Efforts be made to avoid one time use of plastics.

VII. Green Belt, EMP Cost, Fisheries and Wildlife Management

- i. Based on the recommendation of Cumulative Impact Assessment and Carrying capacity study of river basin or as per the ToR conditions or minimum 15% of the average flow of four consecutive leanest months, whichever value is higher, shall be released as environmental flow.
- ii. Detailed information on species composition particular to fish species from previous study/literature be inventorized and proper management plan shall be prepared for in-situ conservation in the streams, tributaries of river and the main river itself for which adequate budget provision be made and followed strictly.
- iii. Wildlife Conservation Plan prepared for both core and buffer zones shall be implemented in consultation with the local State Forest Department.
- iv. To enrich the habitat of the project site, plantation shall be raised as envisaged in the EIA/EMP report. Plantation to be developed along the periphery of the reservoir in multi-layers with local indigenous species in consultation with the local State Forest Department.
- v. Compensatory afforestation programme shall be implemented as per the plan approved.
- vi. Fish ladder/pass as envisaged in the EIA/EMP report shall be provided for migration of fishes. Regular monitoring of this facility be carried out to ensure its effectiveness.

VIII. Public hearing and Human health issues

- i. Resettlement & Rehabilitation plan be implemented in consultation with the State Govt. as approved by the State Govt
- ii. Budget provisions made for the community and social development plan including community welfare schemes shall be implemented in toto.
- iii. Preventive measures viz. fuming and spraying of mosquito control shall be done in and around the labour colonies, affected villages, stagnatedpools, etc. Provisions be made to not to create any stagnated pools to avoid creation of breeding grounds of the vector borne diseases
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Labourforce to be engaged for construction works shall be examined thoroughly and adequately treated before issuing them work permit. Medical facilities shall be provided at the construction sites.

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- vi. Early Warning Telemetric system shall be installed in the upper catchment area of the project for advance intimation of flood forecast.
- vii. Emergency preparedness plan be made for any eventuality of the dam failure and shall be implemented as per the Dam Break Analysis

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. Skill mapping be undertaken for the youths of the affected project area and based on the skill mapping, necessary trainings to the youths be provided for their long time livelihood generation
- iii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iv. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- v. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- vi. Post EIA and SIA be prepared for the project through a third party and evaluation report be submitted to the Ministry after five years of commissioning of the project.
- vii. Multi Disciplinary Committee (MDC) be constituted with experts from Ecology, Forestry, Wildlife, Sociology, Soil Conservation, Fisheries, NGO, etc. to oversee implementation of various environmental safeguards proposed in EIA/EMP report during construction of the project. The monitoring report of the Committee shall be uploaded in the website of the Company.
- viii. Formation of Water User Association/Co-operative be made involment of the whole community be ensured for discipline use of available water for irrigation purposes

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by



prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- vii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- viii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- ix. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- x. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.



- xii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

A handwritten signature in black ink, appearing to read 'Srinivas', is written over a horizontal line that extends to the right.

MINUTES OF THE 28TH MEETING OF THE EXPERT APPRAISAL COMMITTEE FOR RIVER VALLEY AND HYDROELECTRIC PROJECTS HELD ON 31ST MAY, 2022 FROM 10:30 AM – 1:30 PM THROUGH VIDEO CONFERENCE.

The 28th meeting of the re-constituted EAC for River Valley & Hydroelectric Projects organized by the Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi, was held on 31st May, 2022 through video conference, under the Chairmanship of Dr. K. Gopakumar. The list of Members present in the meeting is at Annexure.

Agenda No. 28.1

Confirmation of the minutes of 27th EAC meeting

The minutes of the 27th EAC (River Valley Hydroelectric Project) meeting held on 9th May, 2022 were confirmed.

Agenda No. 28.2:

Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana - Reconsideration of Environmental Clearance – reg.

[Proposal No. IA/TG/RIV/55126/2016; F. No. J-12011/17/2016-IA.I(R)]

28.2.1: The proposal is for grant of Environmental Clearance (EC) to Channaka-Korata (Rudha) barrage on Penganga River-Interstate Irrigation Project (6677.00 Ha CCA), District Adilabad, Telangana by M/s Irrigation & CAD Department, Government of Telangana.

The proposal was earlier considered by the EAC (River Valley & Hydro-electric) in its 24th and 27th meetings held on 27.05.2019 and 23.09.2019, respectively. The EAC in its 27th meeting recommended the proposal for grant of Environmental clearance subject to submission of Stage I Forest Clearance.

28.2.2 PP vide letter dated 29.02.2022 submitted following in response to the additional details sought by the EAC in its 27th meeting held on 23.09.2019:

Sr.No.	Additional Detail Sought	Reply to ADS
1.	From .kml file, it has been found that some forestland is involved in the state of Maharashtra. Therefore, Stage I Forest Clearance shall be submitted to the Ministry before the issuance	<ul style="list-style-type: none"> • The above referred Stage I Forest Clearance (FC) for the forest land is in respect of proposed pressure mains for Lift Irrigation Scheme is in the State of Maharashtra. • The Superintending Engineer, Penganga

Agenda No. 28.3:

Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana- Reconsideration of Terms of Reference (TOR) - reg.

[Proposal No. IA/TG/RIV/251367/2022; F. No. J-12011/03/2022-IA.I (R)]

28.3.1: The proposal is for grant of Terms of Reference (TOR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

28.3.2 The proposal was earlier considered by reconstituted EAC in its 23rd EAC meeting held on 28th January, 2022 and the proposal was deferred seeking additional information from Project Proponent (PP) on following points:

- i. Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.
- ii. Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.
- iii. A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.
- iv. Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.
- v. PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.
- vi. Factual status report of the project from regional office, MoEF&CC need to be submitted.
- vii. An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.
- viii. Breakup of total land area, with its submergence area and its possession status need to be submitted.
- ix. Necessary permission from DAE need to be submitted.
- x. Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /Ground water depth in project vicinity area to be collected.

28.3.3 PP submitted Point-wise replies by the vide letter dated 7th May, 2022 in response to additional details sought (ADS) by EAC in its 23rd meeting are as follows:

Query 1

Clarify that proposal is fresh or amendment/modification of granted EC on 07.01.2019 for Sita Rama Lift irrigation water project.

Reply:

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator on Upstream of Dummugudem Anicut to draw water from Godavari River through an approach canal with CBL at El +45m. to a quantum of water 65.25 TMC with a discharge at head is 9000 cusecs for an ayacut of 6.74 lakh acres (2.73 Lakh Ha.).

The proposed Sitamma Sagar Multi-Purpose Project is located just 200 m downstream of the existing Dummugudem anicut and the offtake of the ongoing Sita Rama Lift Irrigation Project located just 400 m upstream of the existing Dummugudem Anicut. The storage capacity of the barrage is 36.57 TMC with ponding level of El +63.000 m and thus enabling generation of Hydel Power of 320MW.

Due to construction of Sitamma Sagar Project Barrage the existing old Dummugudem Anicut will get submerged in the water and storage water will be utilized for the ongoing Sita Rama Lift Irrigation Project ayacut through existing approach canal situated upstream of the existing anicut. From this assured storage water the existing Heavy Water Plant will get water without interruption and existing Mission Bhagiradha drinking water supply schemes which serves entire Bhadradi Kothgudem district will get sufficient water in summer season also. The entire project head works are within the radius of 2 km only.

Hence the proposal is an amendment / modification to the EC given to the Sita Rama Lift Irrigation Project vide MoEF&CC Lr.No. No.J- 12011/16/2017-IA-I(R), Dt:07.01.2019.

Query 2

Certificate form chief wild warden stating that no wild life sanctuary/ National park is situated within 10km radius of the proposed project and no Wild Life corridor is falling in submergence area.

Reply: All the components of the project are outside the Eco Sensitive Zone Boundary of Kinnerasani Wild life sanctuary and it's Eco-sensitive Zone, which is the nearest protected area. The Chief Wild Warden has issued No Objection Certificate (NOC) vide its letter dated 08.04.2022.

Query 3

A Comparative chart shall be prepared of earlier EC for Sita Rama Lift irrigation water project and present proposal for power generation & irrigation need to be submitted.

Reply:

The earlier granted EC on 07.01.2019 was for Sita Rama Lift Irrigation Project which envisages construction of Head regulator at Dummugudem Anicut and to draw water from Godavari River through an approach canal with CBL at El +45.000m.	Sitamma Sagar Multi-Purpose Project is a amendment / modification which envisages the construction of Barrage across the Godavari River at 200m Downstream of Existing Dummugudem Anicut.
Quantum of water 65.25 TMC with discharge at head is 9000 cusecs to an ayacut of 6.74 lakh acres (2.73 Lakh Ha)	Quantum of water proposed to store is 36.57 TMC with ponding elevation +63.000m
The main components of the project are i. Construction of Head regulator on the upstream of existing Dummugudem Anicut. ii. Construction of Lined gravity canals for a length of 243.20 KM. iii. Construction of four pump houses and Delivery systems iv. Laying of Pumping mains and v. Construction of CM & CD works across Main Canal.	The main components of the project are i. Construction of barrage ii. Construction of Hydel power station generate Hydel power of 320 MW. iii. Supply of water to Sita Rama Lift Irrigation Project on needy base i.e., in draught situation in ayacut area and Nagarjuna Sagar Project ayacut.

Query 4

Tentative estimation of muck generation with their disposal sites along with protection measures need to be submitted.

Reply: It is estimated that about 11.20 Lakh cum of muck will be generated during construction of the Barrage and Power House. Further, based on the suitability and properties of the soil, it will be reused for formation of afflux bunds on either side all along the Godavari River in the project site and the boulders will be reused for slope protection as revetment to the Afflux bunds and also as coarse aggregate in concrete. It is estimated that about 9-10 Lakh Cum of soil, Rock can be reused. The rest is proposed to stack on Right side of the existing SRLIP Canal bank at an elevation of +61.500 m.

Query 5

PP need to submit that how much the power will be required to lift the water in all schemes (previous proposal and present proposal) water lift for irrigation and Power Generation.

Reply: There are 04 no.s of pump houses on the previous proposal of SRLIP for which EC was granted and total power requirement is 693.740 MW to lift the water from Canal for irrigation and the details of the pump houses are as below:

Sl No	Description of Pump House	Each Pump Discharge in Cumecs	Power Requirement in MW	Head in Mts

1	Pump House – 1 @Km.10.500 (B.G Kothuru, Aswapuram (M))	45.00	6 No.s x 25 = 150	+43.300 to +67.150 (23.85M)
2	Pump House – 2 @Km.45.075 (V.K Ramavaram, Mulakalapally (M))	42.48	6 No.s x 40 = 240	+62.200 to +110.000 (47.80M)
3	Pump House – 3 @Km. 57.075 (Kamalapuram, Mulakalapally (M))	42.00	5 No.s x 40 + 2 No.s x 30 = 260	+107.200 to +110.000 (52.580M)
		20.00		+107.200 to 200.00 (74.00M)
4	Pump House – 4 @km. 43.225 on Sathupally trunk Canal at Dibbagudem(V0, Dammapeta (M))	6.08	3 No.s x 10.5 + 2 No.s x 6.1 = 43.70	+192.000 to +266.000 (74.00M)
		5.60		+192.000 to +225.000 (33.00M)
Total Power Requirement			693.70 MW	

Whereas for the present proposal of Sitamma Sagar Multi-Purpose Project, no power is required for Power generation.

Query 6

Factual status report of the project from regional office, MoEF&CC need to be submitted.

Reply:

It was submitted that IRO, Hyderabad has monitored the project site on 24.02.2022 and monitoring report was submitted on 04.05.2022.

Query 7

An undertaking shall be submitted by the PP on stamp paper that no components and construction under the present proposal has not been started.

Reply:

An undertaking signed by Chief Engineer on 24.02.2022 was submitted on Non-Judicial Stamp stating that no components and construction of present proposal of Sitamma Sagar Multi Purpose Project which envisages Construction of Barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V). Aswapuram (M). Bhadradr Kothagudem District' is not yet started except geological

investigations like drilling of boreholes for foundation designs and formation of approach road to conduct the geological investigation is in progress.

Query 8

Breakup of total land area, with its submergence area and its possession status need to submitted.

Reply:

Protection Bunds are proposed on either side of River Godavari in order to restrict the submergence with in river boundary. An extent of 133.52 Sq.KM will be under submergence in river banks at FRL Condition in river on upstream of the proposed barrage. An extent of 3121.35 acres of Non-Forest land is to be acquired in which 1858.24 acres patta land, 1263.11 acres Government land in addition an extent of 316.30 acres forest land is to be diverted for the purpose of formation of Protection Bunds. Complete extent of Non-Forest land i.e., 3121.35 acres is acquired as on date. The DGPS co-ordinates of the Forest area were submitted PCCF, Hyderabad, Government of Telangana for verification & authentication vide Chief Engineer, Irrigation, Kothagudem Lr.No.CE(I)/ KTGM/DCE/DEE1/AE/DGPS/SSMPP/29M date 11.01.2022. In turn, PCCF, Hyderabad, Government of Telangana vide Lr.No.Rc.No.686/2022/FCA.4, Dt:03.03.2022 has instructed the conservator of Forest, the District Forest Officer, Bhadradi Kothagudem to verify absolute locations of Forest lands proposed for diversification with respect to Gazette notification. In respect of Compensatory Afforestation lands, the lands were identified by the District Collector, Bhadradi Kothagudem district and the DGPS survey is under progress and after completion, the proposals will be submitted to PCCF for authentication.

Query 9 Necessary permission from DAE need to be submitted.

Reply:

A letter was addressed to the General Manager, Heavy Water Plant, Manuguru requesting for No Objection Certificate from Chief Engineer, Irrigation, Kothagudem (Project Proponent) vide Lr. No. CE/ Irrigation/ KTDM/ DCE/ DEE(T)/ SSMPP/ 159/ M Dt: 28.02.2022. A joint meeting was also conducted with Heavy Water Plant, Manuguru authorities and the copy of the same is here with enclosed below. The Irrigation & CAD Department has agreed to take necessary steps to ensure the safety of the plant and the same was accepted by the Heavy Water Plant Authorities. Necessary permission will be obtained and submitted in due course.

Query 10

Alternative of sites selection and justification of selecting location of Barrage to be mentioned. Sedimentation status of proposed two barrage needs to be asses /Ground water depth in project vicinity area to be collected.

Reply:

No other alternative sites were proposed. This location was selected because of the following reasons.

1. This Proposed site is ideal location for construction of barrage and its storage capacity and further supply the water to ongoing Sita Rama Lift Irrigation Scheme which is just upstream i.e, 600 m of the proposed Sitamma Sagar Project barrage.
2. The foundation is met with rock (out cropped) which is economical for construction of barrage as per the report on Geological and Geotechnical investigations by the investigation team from the National Institute of Technology (NIT), Warangal vide their report no. NITW/CIVIL/GTED/SSMPP-4034/2021, Dt:17.03.2021 and inspection note of the Director, Engineering Geology Division, Geological Survey of India, Hyderabad, Dt:26.03.2021.
3. This location is suitable to supply the water to existing Heavy Water Plant and existing Mission Bhagiratha drinking water supply scheme.

28.3.4 The EAC during deliberations noted the following:

The EAC in the present meeting (28th meeting) deliberated on the information submitted (Form 1, PFR, etc.) and noted that the instant proposal for grant of terms of Terms of Reference (ToR) to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana.

It was noted that PP has requested for amending the Existing EC, but EAC was of the view that since 320 MW electricity generation component would be added in the existing project, detailed assessment of possible environmental and social concerns is required.

The IRO, Hyderabad has monitored the site on 24.02.2022 and observed the following:

- i. The proposed Sitamma Sagar Multi-Purpose (SSMPP) barrage is located D/S of the approach channel of Sita Rama Lift Irrigation canal Approach road for the proposed project has been made. Excavation works are observed at site.
- ii. Construction of canal works for Sita Rama Lift Irrigation project is in process.
- iii. There is existence of Dummugudem Anicut across the Godavari river which is situated 200mts U/S of the proposed SSMPP barrage.
- iv. There is existence of Heavy water plant at the distance of 2-2.5km from the project site.
- v. The project proponent is submitted that the proposed construction of a barrage is the expansion of the Sita Rama Lift Irrigation Project.

28.3.5 *The EAC after detailed deliberation on the information submitted and as presented during the meeting recommended for grant of Standard ToR to Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW & CCA 2.73 Lakh Ha) in an area of 3122.38 Acres located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:*

(A) Environmental Management and Biodiversity Conservation

- i *The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.*
- ii *Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.*
- iii *Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.*
- iv *The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.*
- v *Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.*
- vi *Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.*
- vii *Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.*
- viii *Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/Nallah, Thandava Reservoir and Thandava River shall be incorporated in the EIA/EMP report.*

(B) Socio-economic Study

- ix *All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020 shall be submitted.*

- x *Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.*
- xi *Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.*

(C) Muck Management

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

(D) Disaster Management

- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

(E) Miscellaneous

- xx Both capital and recurring expenditure under EMP shall be submitted.
- xxi DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.
- xxii The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples
- xxiii Necessary clearance from DAE shall be obtained.

Agenda No. 28.4:

Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited– Terms of Reference (TOR) – reg.

[Proposal No. IA/KL/RIV/262627/2022; F. No. J-12011/06/2022-IA.I (R)]

28.4.1: The proposal is for grant of Terms of Reference (TOR) to Idukki Hydro Electric Project (800 MW) in an area of 127 ha at Village -Arakulam, Tehsil Thodupuzha, District Idukki, Kerala by M/s Kerala State Electricity Board Limited.

28.4.2 The details of the project submitted by project proponent and ascertained from the document submitted are mentioned below:

- i. Idukki Hydro Electric Project (780 MW) is located on Periyar River and the source of water for this scheme is water stored in existing Idukki reservoir. The proposed project will generate 800 MW of power by utilizing net design head of 654.57m.
- ii. The proposed Idukki Extension Project is located at Moolamattom of Idukki district of Kerala. The project falls in the Lat. N 9° 49' 42" and Long. E 76° 48' 12". It is located 20 KM towards south from District headquarters. The Power house is located at 550m away from the existing Idukki Hydro Electric Project.
- iii. The Idukki Hydroelectric Project is the biggest Hydroelectric Project on Periyar River Basin in Kerala. It comprises of three dams, namely Idukki, Cheruthony and Kulamavu with interconnecting reservoirs. The 169m high Idukki dam is the first arch dam in India and other two dams of Idukki reservoir system are concrete gravity dams. The water is drawn from Kulamavu Reservoir through the power intake of the existing HE project.

ANNEXURE

ATTENDANCE LIST

Sr. No.	Name & Address	Role	Attendance
1.	Dr. K. Gopakumar	Chairman	P
2.	Dr. N. Lakshman	Member	P
3.	Dr. Uday Kumar R.Y.	Member	P
4.	Dr. N. Lakshman	Member	P
5.	Dr. A. K. Malhotra	Member	P
6.	Shri Sharvan Kumar	Representative of CEA	P
7.	Dr. A. K. Sahoo	Representative of CIFRI	P
8.	Dr. M. K. Sinha	Representative of CWC	P
9.	Shri Yogendra Pal Singh	Member Secretary	P
10.	Dr. Saurabh Upadhyay	Scientist C, MoEF&CC	P

APPROVAL OF THE CHAIRMAN

Fwd: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg Inbox x



Yogendra Pal Singh via nic.in
to me ▾

9:40 AM (38 minutes ago) ☆ ↶

From: kgopa@iisc.ac.in

To: "Yogendra Pal Singh" <yogendra78@nic.in>, jaj@wii.gov.in, ajitkumarmalhotra463@gmail.com, "amiya saho" <amiya.sahoo@icar.gov.in>, amiya7@gmail.com, "CE EMO" <ceenvtmgmt@nic.in>, "bijayaketan panigrahi" <bijayaketan_panigrahi@gmail.com>, "chandrahas deshpane" <chandrahas_deshpande@welingkar.org>, dchandrahas@gmail.com, mukesh@iitk.ac.in, lnand@rocketmail.com, "kn shenoy" <kn.shenoy@manipal.edu>, udaykumarry@yahoo.com, "Dr. Vijay Kumar" <vijay_kumar66@nic.in>, Dirhpa3@gmail.com, "Mukesh Sinha" <sinha_mukesh@nic.in>

Cc: "Saurabh Upadhyay" <saurabh.upadhyay85@gov.in>, mkkd@rediffmail.com, "Saurabh Kumar" <sourabh.9@govcontractor.in>

Sent: Thursday, June 16, 2022 11:26:37 AM

Subject: Re: Draft MOM of the EAC (RVHEP) meeting held on 31.05.2022 for perusal and comments-reg

Dear Sir

Yes I approve it

Kindly take the opinion from the other members also

With regards

Gopakumar

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F. No. J-12011/03/2022-IA.I (R)
Government of India
Ministry of Environment, Forest & Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhavan
2nd Floor, Vayu Wing
Aliganj, Jor Bagh Road
New Delhi - 110 003

Dated: 29th June, 2022

To,

M/s Irrigation and CAD Department
Kothagudem, Government of Telangana,
Bhadradi, District Kothagudem (Telangana)

Sub: Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana - Terms of Reference - reg.

Sir,

This has reference to your online proposal no. IA/TG/RIV/251367/2022 dated 13th January, 2022 submitted to the Ministry for grant of terms of reference to the project cited in the subject.

2. The Ministry of Environment, Forest and Climate Change has considered the application. It is noted that the proposal is for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradi Kothagudem (Telangana) by M/s Irrigation and CAD Department, Kothagudem, Government of Telangana.

3. The proposal was considered by the Expert Appraisal Committee (EAC) for River Valley and Hydroelectric projects in its 23th and 28th meeting held on 28th January, 2022 and 31th May, 2022 respectively.

4. The project/activity is covered under category A of item 1 (c) 'River Valley projects' of the Schedule to the Environmental Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

5. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:

- i. Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed to be constructed a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of El. 63.00 m and development of Hydroelectric project of 320 MW (8 Nos. x 40 MW) at Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District, Telangana State. The proposed project also supply irrigation water to the command area about 2.73 Lakh Ha under Sita Rama Lift Irrigation Projects on need basis. The Location of source for the scheme is Latitude 17° 52' 18" N and Longitude: 80° 53' 09" E.



- ii. Sitamma Sagar Multi-Purpose Hydro Electricity Project having an installed capacity of 8 Nos. x 40 MW will contribute 719.12 MU in a 90% dependable year, 765.04 MU in a 75% dependable year and 1016.88 MU in a 50% dependable year and around 999.48 MU per year on an average basis.
- iii. The turbines are designed for a rated discharge of 2400 cumecs. However, a trapezoidal, unlined power channel is designed to convey a discharge of 3048 Cumecs to accommodate for over load capacity, as also to create pondage in the intake during operation of the power house.
- iv. The proposed Sitamma Sagar Multi-Purpose Project envisages following features:
- The barrage is proposed with 65 numbers (53 numbers of Spillway Bay and 12 numbers of under sluice Bay) with crest level at El. 48.00 m & 47.00m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition. The spillway, sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m (between the abutments) in the deepest course of the river.
 - It is proposed to construct the barrage 200 m downstream of the existing anicut. The barrage is proposed to be aligned parallel to the existing anicut axis.
 - The pond level in the reservoir is fixed at El. 63.00m to realize the benefit of maximum head for power generation with least impact to the general population.
 - Consequent to the proposal for construction of barrage, the storage capacity of the reservoir is computed to be 36.57 TMC.
 - The spillway sandwiched between concrete non-overflow sections is proposed to span for a length of 1263.00m between the abutments in the deepest course of the river.
 - The barrage is now proposed with 53 numbers of radial gates of size 15m X15m with crest level at El. 48.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
 - Scour sluice is proposed with 12 number of radial gates of size 15m X 16m with crest level at El. 47.00 m (above Polavaram FRL of El. 45.72m) to maintain dry seal condition.
 - A concrete non-overflow section is proposed for a length of 55m on the left bank starting from chainage 655.00m.
 - An earthen embankment dam (Maximum section) is proposed for a length of 655m on the left flank starting from chainage 0.00m.
 - The 320 MW (8 X 40 MW) power house spanning for a length of 172 m is proposed to be housed on the right flank between chainage 1.977 Km to 2.149Km.
 - The proposed 320 MW (8 X 40 MW) will generate 719 MU annually (90%dependable year) with a Plant Load Factor (PLF) of 25.65%.
 - A tailrace channel is proposed to be excavated downstream of the power house to maintain the normal tail water level at El. 46.50m.
 - An earthen embankment dam (Maximum section) is proposed for a length of 750m on the right flank between chainage 2.20Km to 2.95Km.
 - The Top Bund Level (TBL) of the afflux bund with reference to 1 in 500 year return period flood of 1,09,676 cumecs also works out to El. 68.800 m, considering free board as per relevant IS codes.
 - The left bank earthen afflux bund with TBL at El. 68.800 m and top bund width of 12m is proposed in the initial reaches to accommodate a two-lane bituminous road.

- The balance left earthen afflux bund with top bund width of 6m is proposed.
- The right earthen embankment afflux bund with TBL at El. 68.800m and top bund width of 6m is proposed to connect the right concrete non-overflow section.
- For Parnasala flood protection, it is proposed to strengthen the existing plain cement concrete protection wall by raising the top level to match with the TBL of the earthen embankment afflux bund. It is proposed to align the 900 m long retaining wall along the existing ghat.
- A catch drain with suitable cross masonry & cross drainage works for diversion of flood water (between afflux bund & high ground) to downstream side of the barrage is proposed for a length of 20.048 Kms & designed for a discharge of 24 Cumecs on the left bank and for a length of 20.044 Km s& designed for a discharge of 38 Cumecs on the right bank.

v. Significant salient features as under:

S. No.	Particulars	Details
1	Location	Latitude:17°52' 18"N Longitude:80° 53' 09"N
2	Catchment Area	2,81,000 Sq.Km
3	MFD at Barrage location(Recommended)	88,614Cumecs
4	MFD at Barrage location(500Yrs)	1,09,676Cumecs
5	Design Discharge (Through Main Barrage Bays)	72,462Cumecs
6	Design Discharge (Through under Sluice Bays)	17,486Cumecs
7	Maximum Flood Observed (from1965to2012)	65,905 Cumecs (During 1985-86)
8	No. of vents	65Nos.
9	Size of vents	53Nos.15M x15M 12Nos.15M x16M
10	Type of Gate	Radial Gates
11	Length of spill way old	1550M
12	Length of Power House	250M
13	Length of barrage(As per GAD)	1293.75M
14	Pond Level/Max. Water level (Polavaram+45.720M)	+63.000M
15	Top Bund Level(for 1 in 100 Years flood return period)	+68.800M
16	Crest level old	+49.690M
17	Crest level of spillway	+48.000M
18	Crest level of Under Sluice	+47.000M
19	Tail water level	+63.230M
20	Thickness of Pier	4.500M
21	Energy dissipation arrangement	Stilling basin
22	Storage capacity @ Pond level	36.576TMC
23	Hydel Power (719MU)	320MW(8 Nos.x40MW)

24	LA Required	3122.38 Acres and 322.98 Acres Forestland
25	Benefit Cost ratio	1.2

- vi. **Land requirement:** The total of 3122.38 acres of non-forest land which includes Patta land – 2104.505 acres, Exgratia land – 115.625 acres & Govt. land – 902.25 acres and about 322.98 acres of forest land will be utilized for the purpose of construction. Application for Forest Clearance yet to be submitted.
- vii. **Ecological Sensitive Area, if any within 10km of project:** No environmental sensitivity areas are located within the acquired land.
- viii. **Estimated cost:** The Government of Telangana vide G.O.Ms. No. 5 Dated: 14.02.2020 has accorded administrative approval for the estimate of Sitamma Sagar Multi-Purpose Project construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari river, downstream of existing Dummugudem anicut near Ammagaripalli (V), Aswapuram (M), Bhadradri Kothagudem District” for an amount of Rs. 3481.90 Crores with SSR of 2019-20.
- ix. **Employment Generation:** Indirect employment generation can be estimated to be 200, about 3500 temporary employment will be generated during construction of reservoirs, power houses and afflux bunds and around 60 Permanent employment will be generated during operation phase.
- x. **Interstate issues:** Chhattisgarh State boundary is about 11 km away from the periphery of Sitamma Sagar Barrage.

7. The sectoral Expert Appraisal Committee considered the proposal in its 23th and 28th meeting held on 28th January, 2022 and 31st May, 2022 respectively. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** for grant of Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006, as amended along with the certain additional/specific ToR.

8. Based on recommendation of EAC, the Ministry is hereby accords approval for Standard ToR for conducting EIA study for Sitamma Sagar Multi-Purpose Project (SSMPP) (320 MW) in an area of 1394.29 ha located at Village Ammagaripalli, Tehsil Aswapuram, District Bhadradri Kothagudem (Telangana) by M/s Irrigation and CAD department, Kothagudem, Government of Telangana, under the provisions of EIA Notification, 2006 and as amended along with the following additional/specific ToR:

(A) Environmental Management and Biodiversity Conservation

- i The project involves diversion of 130.71 ha of forestland. Forest clearance shall be obtained as per the prevailing norms of Forest (Conservation) Act, 1980. Application to obtain prior approval of Central Government under the Forest (Conservation) Act, 1980, for diversion of forestland required, should be submitted as soon as the actual extent of forestland required for the project is known, and in any case, within six months of issuance of this letter.
- ii Environmental Cost Benefit Analysis shall be done in terms of loss of Forest ecosystem due to diversion of Forest land/loss of biodiversity, water availability, water uses for generation of hydro power and Ecological flows in the **Godavari River**.
- iii Impact of developmental activity/project on the wildlife habitat and wildlife corridors, if any along with mitigation measures within study area shall be studied.
- iv The longitudinal connectivity/Free flowing sketch be provided in the EIA/EMP report.
- v Environmental matrix during construction and operational phase needs to be submitted. Matrix formulated on the basis of detailed study and field survey of flora and Fauna methodology used shall be mentioned in the EIA report.
- vi Endemic plant and animal species found in the area concerned shall be provided instead listing entire endemic species found in the State.
- vii Details of Flora and Fauna reported in submergence area, Nos. of tree along with their density and nomenclature required to be cut for barrage creation and other project component.
- viii Fisheries Management Plan shall be prepared along with other Environmental Safety Measures for small stream/ Nallah, and Godavari River shall be incorporated in the EIA/EMP report.

(B) Socio-economic Study

- ix All the tasks including conducting public hearing shall be done as per the provisions of EIA Notification, 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter. Statement on the commitments (activity-wise) made during public hearing to facilitate the discussion on the CER in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020 shall be submitted.
- x Tentative no. of project affected families displaced due to acquiring of private land shall be identified and accordingly appropriate Rehabilitation & Resettlement plan shall be prepared.
- xi Land acquired for the project shall be suitably compensated in accordance with the law of the land with the prevailing guidelines. Private land shall be acquired as per provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

R. J. D.

(C) Muck Management

- xii *Details of quantity of muck generation component wise, types of muck (Excavation in tunnels, pressure shaft and powerhouse etc) and disposal site/ transportation to be provided.*
- xiii *Details of muck management such as dumping sites and its locations, transportation plan along with monitoring mechanism for muck transportation, detailing the road map of project construction site/ indicating the distances from HFL, river, project construction site along with types of road etc.*
- xiv *Details of water sprinkling arrangements for arresting the fugitive / dust, emission from transportation and other project activities in project construction area.*
- xv *Safety measures for avoiding spill over muck into the riverbed/ streams and its flow into the river during the high discharge/ flood or monsoon period. Prepare plan for stabilization of muck disposal sites using biological and engineering measures to ensure that muck does not roll down the slopes and shall be disposed safely and that it does not pollute the natural streams and water bodies in surrounding area.*
- xvi *Restoration plan for construction area including dumping site of excavated materials by levelling, filling up of burrow pits, landscaping etc.*

(D) Disaster Management

- xvii *CAT plan, Dam break analysis, Disaster Management Plan and Fisheries Management Plan be prepared along with other EMPs and incorporated in the EIA/EMP report.*
- xviii *Impact of Project activities (specially blasting and drilling) on the aquatic and terrestrial ecosystem, within study area to be studied and be incorporated in EIA/EMP report.*
- xix *Pre-DPR Chapters viz., Hydrology, Layout Map and Power Potential Studies duly approved by CWC /CEA shall be submitted.*

(E) Miscellaneous

- xx *Both capital and recurring expenditure under EMP shall be submitted.*
- xxi *DPR of the project power generation capacity of 320MW duly approved by the CWC and CEA be submitted.*
- xxii *The PP should submit the photograph of monitoring stations & sampling locations. The photograph should bear the date, time, latitude & longitude of the monitoring station/sampling location. In addition to this PP should submit the original test reports and certificates of the labs which will analyze the samples*
- xxiii *Necessary clearance from DAE shall be obtained.*

9. You are requested to kindly submit the final EIA/EMP prepared as per TORs to the Ministry for considering the proposal for environmental clearance within 5 years as per the extent rule of the Ministry notified time to time.

10. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc.


29.6.2022
(Yogendra Pal Singh)
Scientist 'E'

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110 001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R. K. Puram, New Delhi - 110 066.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.
4. The Principal Secretary, Environment, Forests, Science and Technology Department, Telangana Government Secretariat, Room No. 327A, D-Block, 2nd Floor, Khairatabad, Hyderabad (Telangana).
5. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Hyderabad 3rd Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiaband Telangana District, Hyderabad - 500 004.
6. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - 500 018.
7. Guard file/Monitoring file
8. Website of MoEF&CC.


29.6.2022
(Yogendra Pal Singh)
Scientist 'E'

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन नदी विकास एवं गंगा संरक्षण विभाग
केंद्रीय जल आयोग
परियोजना मूल्यांकन (दक्षिण) निदेशालय



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD&GR
Central Water Commission
Project Appraisal (South) Directorate

विषय: गोदावरी नदी पर सीता रामा लिफ्ट योजना की विस्तृत परियोजना रिपोर्ट- तेलंगाना के संबंध में।/ Detailed Project Report of Sita Rama Lift Scheme on Godavari River- Telangana-regarding.

Reference : GoTS, I & CAD Department letter dated 20.10.2022

Detailed Project Report of Sita Rama Lift Scheme of Govt of Telangana (GoTS) has been submitted to CWC for techno-economic appraisal on 21.09.2022.

In a recent communication under reference, Project Authorities have mentioned that *“Sitamma Sagar Multi-Purpose Project (SSMPP) is proposed on Godavari River 200 m downstream of existing Dummugudem Anicut. SSMPP is inclusive of Power, Navigation, Fisheries and Tourism and there is no irrigation component in the Sitamma Sagar Multipurpose project”*.

It is submitted that Sitamma Sagar Multipurpose project was discussed in the 23rd meeting of Expert Appraisal Committee (EAC) for river valley and hydroelectric projects held on 28.01.2022. Certain clarifications were sought from project authorities and SSMPP was again discussed in the 28th meeting of EAC held on 31.05.2022. As per the Minutes of the 28th meeting, MoEF & CC has concluded :

- “due to construction of Sitamma Sagar project barrage, the existing old Dummugudem Anicut will get submerged in the water and storage water will be utilised for the ongoing Sita Rama Lift Irrigation Project ayacut through existing approach canal situated upstream of the existing anicut.”
- “the proposal is **an amendment/modification to the EC given to the Sita Rama Lift Irrigation project** vide MoEF & CC letter dated 07.01.2019.”
- EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** the grant of Standard ToR to Sitamma Sagar Multi-Purpose Project (320 MW & CCA 2.73 Lakh Ha).

In light of the above, it is understood that clarification submitted by GoTS to CWC vide letter dated 20.10.2022 is factually incorrect.

Thus, CWC is of the view that a consolidated DPR of Sita Rama Lift Scheme and Sitamma Sagar Multipurpose Project (SSMPP) may be prepared and submitted at the earliest. Till the consolidated DPR is submitted, DPR of Sita Rama LIS shall be treated as returned and not under appraisal in CWC.

भवदीय

एन. मुखर्जी
प.मू.(द.) निदेशालय
निदेशक

Engineer in Chief, Irrigation & CAD Dept, Govt of Telangana

Copy for kind information to:

1. PPS to Member, WP&P, CWC
2. Chairman, GRMB, Hyderabad
3. Joint Secretary (RD & PP), DoWR, RD & GR
4. Chief Engineer, IMO, CWC, New Delhi
5. Shri Yogendra Pal Singh, Member Secretary, EAC w.r.t. Minutes Issued by MoEF & CC (email: yogendra78@nic.in)
6. Director, ISM-1 Dte./Director, IP(S) Dte./Director, Hydrology(S) Dte., CWC, New Delhi

सप्तम तल(दक्षिण), सेवा भवन
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◆Conserve Water- Save Life◆

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE - CHENNAI.**

Original Application No. 27 of 2023 (SZ) &

IA No.52 of 2023 (SZ)

Between

Tellam Naresh Telangana and Anr. Applicant (S)

Versus

Union of India and others Respondent(S)

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T. Raghavan, Advocate

MoEF&CC .

SITE INSPECTION REPORT IN THE MATTER OF HON'BLE NATIONAL GREEN TRIBUNAL ORDER OF ORIGINAL APPLICATION NO.27 OF 2023 (SZ) AND I.A. NO.52 OF 2023 (SZ) DATED 23RD MAY 2023.

Shri Tellam Naresh resident of Seetha Nagaram Village Dummagudem (applicant) has filed a case in the Hon'ble National Green Tribunal vide Original Application No. 27 of 2023 (SZ) and I. A No. 52 of 2023 (SZ) stating that the project proponent (Irrigation and CAD Department), Government of Telangana has started construction of Sitamma Sagar Multi-Purpose Project (SSMPP) without obtaining prior forest, environmental and inter-state clearances, without conducting public hearing, without completion of EIA study. In this background, Hon'ble National Green Tribunal vide Order dated ...24.03.2023 has directed the Project Proponent to stop the project forthwith, as they do not have valid Environmental Clearance (EC). Further viewed that "...Even, on 26.04.2023, it was stated that the EC has been applied for, but they are yet to get the same. So, this Tribunal had specifically directed them not to proceed with any work without obtaining EC."

2. In this background, Hon'ble National Green Tribunal vide its Order dated 23rd May 2023 has given the following directions:

"As there is still violation despite the restrained order of this Tribunal, we want to know the actual status of the same. As the Integrated Regional Office, MoEF&CC is situated at Hyderabad, let (i) the Regional Director – Integrated Regional Office, MoEF&CC, Hyderabad and (ii) the Senior Engineer not less than the rank of Superintending Engineer of the




Respondent No.4 viz., Godavari River Management Board cause an inspection to the site and file a detailed report as to the construction made by them after the interim order passed by this Tribunal.

Let the applicant and the project proponent be put on notice before causing inspection.”

3. Accordingly, Shri Tarun Kathula, Director/Scientist ‘F’, Integrated Regional Office (now renamed as Sub Office), MoEFCC, Hyderabad and Shri K. Prasad, Superintendent Engineer, Godavari River Management Board, Hyderabad has been nominated for causing site inspection and to file a detailed report as to the construction made by the project proponent after the interim order passed by the Hon’ble Tribunal (dated 24.03.2023).

4. As per the direction of Hon’ble Tribunal, the applicant Shri Tellam Naresh and the Project Proponent were given notice vide letter dated 15th June 2023 informing about the field inspection date scheduled on 28th June 2023 and requested them to be present at the project site during the field inspection. The copy of the inspection notice is at **Annexure – I**. The site inspection was caused on 28th June 2023, wherein Shri Tellam Naresh and Project Proponent represented by Shri A. Srinivas Reddy, Chief Engineer, Irrigation, Kothagudem, Telangana participated the site inspection.

5. The said SSMPP involves construction of barrage with radial gates, hoisting arrangements including formation of guide bunds on either side of barrage with protection arrangements across Godavari River, downstream of existing Dummugudem Anicut near Ammagaripalli Village, Aswapuram Mandal, Bhadradi Kothagudem District. This is pertinent to




inform that Dummugudem Anicut was build by Sir Arthur Cotton 150 years back.

6. The observations of the two-member committee during site inspection held on 28th June 2023 are as below:

- i. Shri Tellam Naresh welcomed commissioning of SSMPP, however viewed that higher compensation amount should be allotted for the lands losers due to project and may provide jobs to the local people. In this context, the Project Proponent informed that the same issues were captured in the public hearing held on 14th June 2023.
- ii. Public hearing for Sitamma Sagar Multi-Purpose Project (SSMPP) was conducted on 14th June 2023 and the Environment Public Hearing Report was submitted to the Director (IA), MoEFCC, New Delhi on 28th June 2023, which was handed over during inspection. The copy of the letter is at **Annexure II**.
- iii. Upon examination of TOR (terms of reference) issued by Director (IA), MoEFCC vide letter No. J-12011/03/2022-IA. I (R) dated 29th June 2022, it is understood that SSMPP is not an expansion project of Sita Rama Lift Irrigation Project (SRLIP), as Expert Appraisal Committee (EAC) for River Vally and Hydroelectric Projects in its 23rd and 28th meeting held on 28th January 2022 and 31st May 2022 has considered SSMPP as an independent new project. If EAC would have considered the SSMPP as an expansion project of SRLIP, it would have mandated in the TOR for obtaining Certified Compliance Report of Regional Officer as per MoEFCC letter No. J-11013/6/2010-1A. II (Part) dated 7th September 2017 (**Annexure**




III) and MoEFCC OM No. IA3-22/10/2022-IA.III [E 1772581 dated 8th June 2023 (**Annexure IV**).

- iv. The project proponent is in the process of obtaining Stage I forest clearance as well as environmental clearance for SSMPP. Further, PP informed that they are also in the process of obtaining no objection certificate from the Heavy Water Plant, Aswapuram.
- v. Upon examination of Placement Registers, which are mandatory records maintained at the various critical entry points of construction site for entering day to day progress of work, it is observed that the project proponent has not entered any work details after the Hon'ble Tribunal Order dated 24th March 2023. The copies of the placement registers obtained from the field supervisors which are duly certified by quality control team whenever inspected are at **Annexure V** (only first and last page of books). However, it is pertinent to inform that decommissioning/demobilization/deshuttering work has not entered in the placement registers.
- vi. Upon examination of the photographs (**Annexure VI**) provided by applicant (Shri. Tellam Naresh) dated 7th to 10th April 2023 and 7th to 30th May 2023 (no photographs of March are provided), the major construction structures seen are the horizontal cement bars or girders lying on the ground (some are tilted) which are supposed to be laid on the top of the vertical pillars after curing/watering for road bridge purpose.
- vii. In the applicant's photographic evidence one can witness vehicles of concrete/cement mixing trucks used for construction activity are captured. However, PP informed that the cement works are done for closing/demobilizing works such as leveling the upper crust of the




vertical pillars/bays to make it monolithic structure before removing the iron shields. PP further informed that if closure works are not done, it may lead to structural instability and erosion of existing structures due to monsoon and floods.

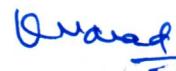
- viii. Upon examination of the photographs (**Annexure VII**) provided by the project proponent (Irrigation Department), dated before 23rd March 2023, the cement horizontal bars or girders are lying on the ground which are supposed to be laid on the top of the vertical pillars or bays after curing/watering for road bridge purpose.
- ix. Further, applicant (Shri Tellam Naresh) provided photograph dated 30th May 2023 (**Annexure VI-last page**), showing project proponent doing construction works at night also, to which the project proponent stated that the construction work has been completely stopped after the Hon'ble Tribunal Order dated 24th March 2023 and only decommissioning /demobilization/deshuttering work such as removing of the iron plates/shields dangling the vertical pillars or bays and placement of horizontal cement bars or precast girders designed for road bridge above the vertical pillars or bays are carried out.
- x. PP further informed that if decommission/demobilization/deshuttering is not done, the iron plates/shields that were dangled to the vertical pillars or bays will get rusted during monsoon and similarly, the horizontal cement bars or girders lying on the river bed/ground will get destroyed or dislocated due to heavy floods and velocity of the river Godavari during monsoon, which may continue till October 2023.




7. From the lens of applicant, construction work is taking place as there are concrete mixing trucks visible in the photographs. However, from the lens of PP, the limited works are being carried out as a part of decommission/demobilization of the project in tune with Hon'ble Tribunal Order dated 24th March 2023, ensuring structural stability like (i) to make the monolithic structures intact, smooth and even; and (ii) to protect the structural material from monsoon/floods.

8. **Present status of the construction of the SSMPP as per site inspection conducted on 28th June 2023 by the two-member committee along with applicant and project proponent:**

- i. No construction activity is taking place near the project site of SSMPP on the day of inspection.
- ii. Partially or incompletely built barrage pillars with corrosive (rusted) iron rods comprising radial gates are seen at the project site.
- iii. The last leg of decommission/demobilization/deshuttering work of iron shield/plates dangled on the tip of one vertical pillar or bay are being removed during the site visit, which may be seen in the photograph at **Annexure VIII**.
- iv. Few horizontal cement bars or girders are laid above the vertical pillars/bays for the purpose of road bridge.
- v. As the updated temporal google maps are not available on Google Earth, comparative month wise construction changes, if any could not be assessed on field.
- vi. The photographs of the piled-up iron shield/plates that are deshuttered or removed from the vertical pillars or bays as a part of

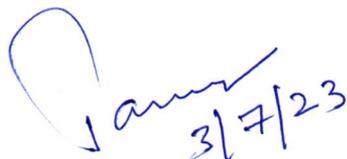
decommission/demobilization/deshuttering work may be seen at **Annexure IX.**

vii. The photographs witnessing placement of horizontal cement bars or girders on very few vertical bars that too incompletely may be seen at **Annexure X.**

viii. The field visit photographs are placed at **Annexure XI.**

9. In view of aforesaid, during the interim period, i.e., between 24th March 2023 and on the day of inspection i.e., on 28th June 2023, it is observed that the PP has performed only decommissioning /demobilization/deshuttering work in order to halt the construction activity as directed by Hon'ble Tribunal.

The site inspection is submitted for kind perusal of Hon'ble National Green Tribunal as per Order dated 23rd May 2023.


31/7/23

(Shri Tarun Kathula)
Director/Scientist 'F'
Sub-Office of MoEFCC
Hyderabad, Telangana

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.


31/7/23

(Shri K. Prasad)
Superintendent Engineer
Godavari River Management Board
Hyderabad, Telangana

Superintending Engineer
GODAVARI RIVER MANAGEMENT BOARD
Government of India, Hyderabad

F. No: ENV/IRO-HYD /MR-58-2022

Dated: 15.06.2023

To,

1. Principle Secretary
Irrigation and CAD Department
Telangana Secretariat
Hyderabad, Telangana
Email: enc_major@yahoo.co.in
Phone: 040-23450436
2. Shri Tellam Naresh
S/o Nageshwarao
Sithanagaram Village, Parnashala Post
Dummugudem Mandalam,
Bhadradi-Kothagudem Village
Telangana – 507137
Email: tellamnaresh832@gmail.com
Mobile: 6300686832

Sub: Hon'ble NGT OA.No.27 of 2023 (SZ) filed by Tellam Naresh Vs UoI and others before Hon'ble National Green Tribunal, Southern Zone at Chennai – reg.

Sir,

With reference to the above subject, Hon'ble NGT Order dated 23rd May 2023 at paragraph 6 mentioned that "*Let the applicant and the project proponent be put on notice before causing inspection*". The copy of the order is enclosed herewith for kind perusal.

2. In this regard, the undersigned along with Shri K. Prasad, Superintendent Engineer, GRMB, Hyderabad would be inspecting the Sitamma Sagar Multi-Purpose Project site on 28th June 2023.
3. You are kindly requested to make it convenient be present at the project site during inspection on 28th June 2023.

Yours faithfully,



(Tarun Kathula)
Director/Scientist 'F'
Email: tk.kathula@gov.in
Tel: 040-29390051

Encl: As above.

Copy to:

1. Shri K. Prasad, Superintendent Engineer, GRMB, 5th Floor, Jalsoudha, Errum Manzil, Hyderabad, Telangana – 500 082



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KOTHAGUDEM
Beside: M.R.O. Office, 'A' Power House Basti, SCCL Head office area,
Kothagudem – 507 101

Ravinder, M.Tech.,
ENVIRONMENTAL ENGINEER

Ph. No. (08744) 243165
E-mail: ee-kgm-tsoeb@telangana.gov.in

D.No. 563/PCB/RO/KGM/PH/2023: 239

Date: 28.06.2023

To
The Director (IA Division),
Ministry of Environment, Forests & Climate Change,
Govt. of India, Indira Paryavaran Bhavan,
Jorbagh Road,
New Delhi – 110003.

Sir,

Sub: TSPCB – RO, Kothagudem – Environmental Public Hearing (EPH) of M/s. Sitamma Sagar Multi Purpose Project (SSMPP) for Conduct of Environmental Public consultation for construction of a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of EL+63.00 m and development of Hydro electric project of 280 MW (7 Nos. x 40 MW) at Ammagaripalli village, Aswapuram Mandal, Bhadradi Kothagudem District - Recording of EPH proceedings - Communicated – Reg.

- Ref: 1. Notification S.O. 1533 dt.14.9.2006 issued by MoEF, GoI.
2. TOR (Terms of Reference) from the MoEF&CC, Government of India, New Delhi vide order dated 29.06.2022.
3. Industry's request letter received on 02.05.2023.
4. Environmental Public Hearing conducted on 14.06.2023.

@@@

It is to submit that, as per TOR, the Environmental Public Hearing (EPH) of M/s. Sitamma Sagar Multi Purpose Project (SSMPP) for Conduct of Environmental Public consultation for construction of a barrage across Godavari River at 200m downstream of the existing Dummugudem Anicut with pond level of EL+63.00 m and development of Hydro electric project of 280 MW (7 Nos. x 40 MW) at Ammagaripalli village, Aswapuram Mandal, Bhadradi Kothagudem District under the chairmanship of the Additional Collector, Bhadradi Kothagudem District.

Further, it is to submit that the Proceedings of EPH along with compact disc (CDs) and press clippings are submitted for kind perusal and necessary action.

- End: 1) EPH proceedings & CD.
2) Press clippings.
3) Attendance Sheets
4) Representations

Yours faithfully


ENVIRONMENTAL ENGINEER

1. Copy submitted to the Member Secretary, TS Pollution Control Board, Head office, Sanathnagar, Hyderabad for favour of information and taking necessary action.
2. Copy to the Chief Engineer, Irrigation, Kothagudem, D.No.3-2-1/2B2, Beside Sai Baba Temple, Vidyanagar Colony, Chunchupalli, Kothagudem, Bhadradi Kothagudem District along with representations for kind information. He is also requested to furnish replies to the representations received from the public directly to the MoEF&CC, Govt. of India, New Delhi.
3. Copy to the Panchayat Secretary, Ammagaripalli (V), Aswapuram (M), Bhadradi Kothagudem District with a request to keep the proceedings accessible to the public.

No. J-11013/6/2010-IA.II (Part)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003

Dated: 7th September, 2017.

CIRCULAR

Subject: Environmental Clearance to the expansion projects / activities under the EIA Notification, 2006 - Certified Compliance Report regarding

This is in continuation to this Ministry's Circular No.J-11011/618/2010-IA(II)(I) dated 30/05/2012 wherein it was directed that for consideration of Environmental Clearance (EC) to all expansion projects activities Under the Environment Impact Assessment Notification, 2006, the project proponent shall submit the certified compliance report on the conditions stipulated in the ECs to the existing projects/activities, through the Regional Offices of the Ministry of Environment, Forest and Climate Change.

2. Now it has been decided that in order to get the certified compliance report on time, the Member Secretary of the sectoral Expert Appraisal Committee (EAC) shall make a request to the concerned Regional office of the Ministry at the time of issue of ToR for the said project.

3. Regional Offices of the Ministry are requested to submit certified compliance report within one month of receipt of such requests from the Member Secretary of the sectoral EAC. In case the inspection is not carried out within one month, the certified compliance report from the concerned Regional Offices of Central Pollution Control Board (CPCB) or the Member Secretaries of the respective State Pollution Control Boards shall also be accepted for deliberations by the sectoral EAC.

4. This issues with approval of the Competent Authority.


(Sharath Kumar Pallerla)
Scientist 'F'

To:

1. All the APCCFs of RO, MoEFCC
2. All the officers of IA Division
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairman of all the Expert Appraisal Committees
5. Chairman, CPCB
6. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

o/c

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble Minister of State for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(AP) / AS (AKM) / AS (AKJ)
5. PPS to JS (GB)/ JS(JT)
6. Website, MoEF&CC
7. Guard file

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th June, 2022

OFFICE MEMORANDUM

Subject: Requirement and validity of Certified Compliance Report (CCR) issued by the IROs of MoEF&CC/MS of SPCBs/ ROs of CPCB - regarding.

The MoEF&CC issued an Office Memorandum (OM) No. J-11011/618/2010-IA.II(I) dated 30/05/2012 which mandates the requirement of Certified Compliance Report (CCR) on the conditions stipulated in the ECs to the existing projects/activities from the concerned Integrated Regional Offices (IROs) of MoEF&CC for consideration of expansion proposals for grant of Environment Clearance under the provisions of EIA Notification, 2006.

2. In order to facilitate the process of obtaining CCR, MoEF&CC issued a circular No. J-11013/6/2010-IA.II(Part) dated 7/09/2017 stating that the concerned Member Secretary (MS) of EAC/SEAC shall make a request to the concerned IRO of MoEF&CC at the time of issuance of ToR for the developmental project. Such request shall be disposed of by the concerned IRO within one month. In case, if the inspection is not carried out within one month, the CCR obtained from concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards shall also be accepted for deliberations by the EAC/SEAC.

3. In all cases involving expansion of any project or activity, CCR is mandatorily required. In this regard, instances have been brought to the notice of this Ministry wherein the Environment Clearance application for expansion projects are being submitted by the project proponent with the CCR older than three years for appraisal by the EAC/SEAC. Further, project proponents are not submitting CCR for the expansion proposals if the existing unit is running on Consent To Operate (CTO) obtained from the SPCBs/PCCs.

4. The aforesaid matter has been examined in the Ministry and it has been decided that following procedure shall be adopted by the Member Secretary (MS) of EAC/SEAC while appraising developmental projects which involve expansion, as per the provisions of EIA Notification 2006.

A. Proposals involving expansion of existing EC

- i. At the time of issuance of expansion ToR, the MS of EAC/SEAC shall endorse a copy of the ToR to the concerned IRO of MoEF&CC. Based on the same, project proponent shall approach the concerned IRO of MoEF&CC to issue CCR. Such request shall be expeditiously considered and disposed of by the concerned IRO within a time frame of three months from the date of application of project proponent. In case, the CCR is not issued within three months, the project proponent shall approach concerned Regional Offices of Central Pollution Control Board (CPCB) or MS of respective State Pollution Control Boards (SPCB) or State Pollution Control Committees (SPCCs) for the same.
- ii. The CCR issued by the concerned Authority shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the EC.
- iii. CCR issued by the concerned Authority shall be valid for a period of one year from the date of inspection of the project. The submission of CCR beyond older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
- iv. Monitoring report issued by concerned IROs in conformity to the above, if available, can also be submitted by the project proponent in place of CCR.
- v. Self-certified six monthly Compliance Report for the latest EC shall be sufficient if the project proponent applies for expansion within a period of six months from the grant of previous EC. If such application is submitted beyond the period of six months from the grant of EC, CCR shall be required for the latest EC.

B. Proposals involving expansion of existing project running on the basis of Consent To Operate (CTO) from SPCBs/ SPCCs (without requirement of EC)

- i. At the time of issuance of expansion ToR, the Member secretary of EAC/SEAC shall endorse a copy of the ToR to the concerned MS of SPCBs/SPCCs. Based on the same, project proponent shall request the concerned MS of SPCBs/PCCs to issue CCR on the compliance status to the prescribed CTO conditions. Such request shall be expeditiously considered and disposed of by the concerned SPCBs/SPCCs within a time frame of two months from the date of request of the project proponent. In case, the CCR on CTO conditions is not issued within two months, the project proponent shall approach concerned Regional Offices of CPCB for the same.
- ii. The CCR on CTO conditions shall explicitly state the date of inspection, present status of the implementation of the project along with compliance status to each of the condition prescribed in the CTO. Such CCRs shall be forwarded by the concerned Member Secretary of SPCBs/PCCs to the MoEF&CC/SEIAA.

- iii. CCR on CTO conditions issued by the concerned SPCBs/PCCs shall be valid for a period of one year from the date of inspection of the project. The submission of CCR older than one year from the date of inspection shall not be accepted by the concerned MS of EAC/SEAC for placing it before the EAC/SEAC for carrying out the appraisal process.
 - iv. Self-certified Compliance Report for the latest CTO shall be sufficient if the project proponent applies for expansion within a period of one year from the grant/renewal of CTO. If such application is submitted beyond the period of one year from the grant/renewal of CTO, CCR shall be required for the latest CTO.
5. This OM is issued in supersession of OM no. J-11011/618/2010-IA.II(I) dated 30/05/2012 & J-11013/6/2010-IA.II(Part) dated 7/09/2017 and with the approval of the Competent Authority.


 (Sundar Ramanathan)
 Scientist E

To

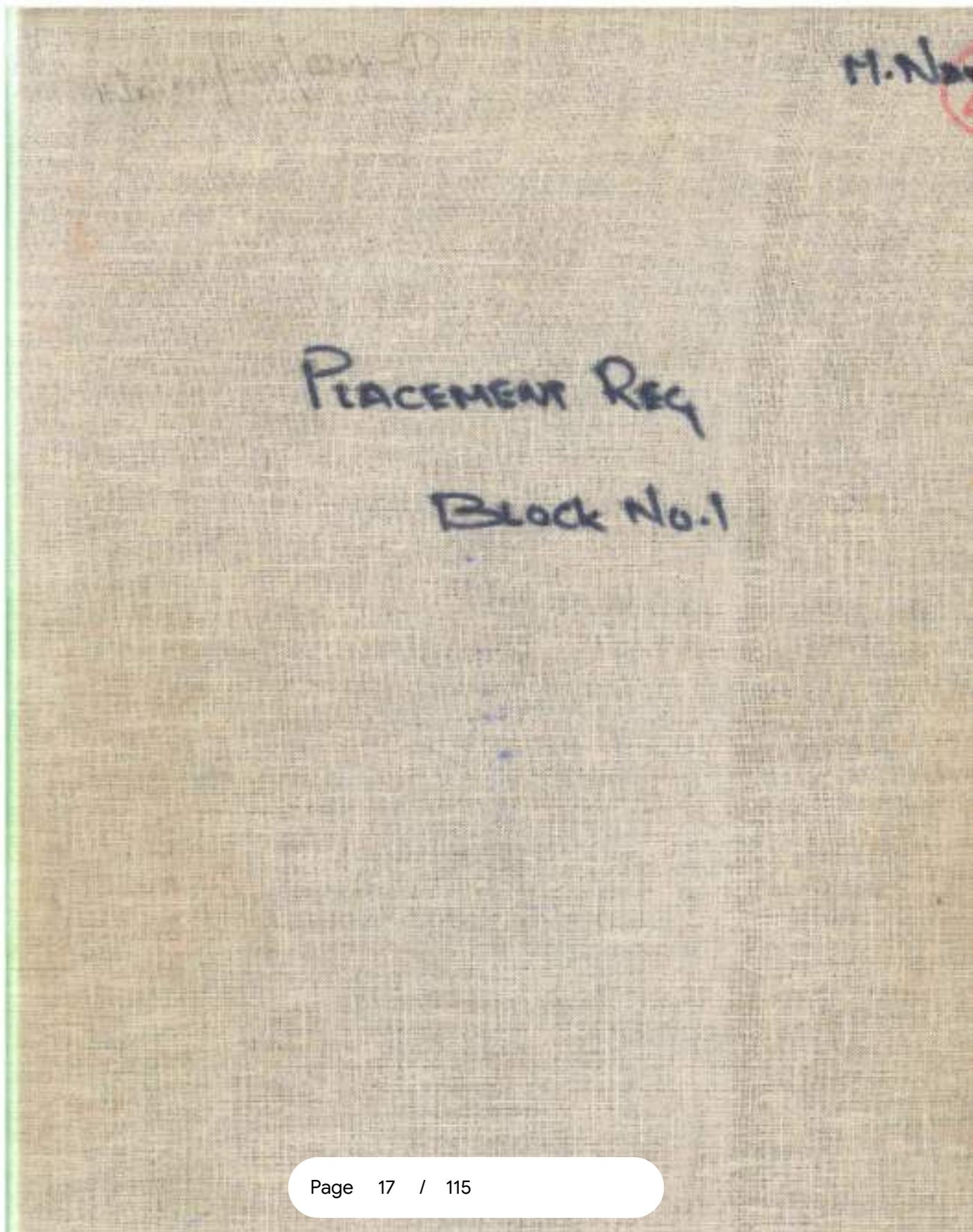
1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/PPS to JS (SKB)
6. Website, MoEF&CC/Guard file

Placement Register Block 1-6 Blocks and HR.pdf

Sign in



DATE	DESCRIPTION OF WORK	CONSTRUCTION	STAFF	DESIGNED CONTROL STAFF	REMARKS / REPAIR
	3) Laying of Concrete is in progress for check basins of Bay No-7,8,9 with M30 grade of Concrete.	Lamin concrete is see also memo for check basin in Bay no 7,8,9			
	4) Laying of Concrete is in progress for Bin No-8,10 with M30/M35 grade of Concrete at an EL +58 to +62.00 with offset +12.8m to H.M. from R.A.	Spine 27/5/23 see memo			
					

SSMP - BLOCK NO. 2

27

PLACEMENT REGISTER

BLOCK-2

PLACEMENT REGISTER

DATE	DESCRIPTION OF WORK	CONSTRUCTION	STAFF	QUALITY CONTROL STAFF	REMARKS
------	---------------------	--------------	-------	-----------------------	---------

1) Divide Wall-1 with EL +46.50m to +51.50m.
 (ii) Dls of Pier No.14 with EL +48.70m to +52.80m.
 3) Laying of H25 40MSA in program in
 (i) Pier No.14 with EL +66.00m to +68.20m
 (ii) DPL of Block-2 with EL +58.00m to +64.00m
 (iii) Dls of Pier No.14 with EL +48.00m to +52.80m

Area kept ready
 Laying rec 1925
 40MSA in pier no
 14 DPL in elev
 +48.7m to +52.8m
 21/3/23
 early

22-03-23 1) Placing of steel reinforcement is in program
 in Divide wall-1 with EL +46.50m to +51.50m
 2) Placing of steel is in program in Pier No.14
 Dls with EL +48.70m to +52.80m.

Area kept ready

23-03-23 1) Placing of steel reinforcement is in program
 (i) Divide wall-1 with EL +46.50m to +51.50m.
 (ii) DPL of Block-2 with EL +64.00m to +66.00m
 (iii) Dls of Pier No.14 with EL +48.70m to +52.80m
 2) Area kept ready for laying of H25 40MSA
 in Divide wall-1 with EL +46.50m to +51.50m
 3) Area kept ready for laying of H25 40MSA in
 Pier No.14 Dls with EL +48.70m to +52.80m.
 4) Laying of H25 40MSA is in program in
 (i) Divide wall-1 with EL +46.50m to +51.50m.
 (ii) Dls of Pier No.14 with EL +48.70m to +52.80m

Area kept ready
 Laying rec 1925
 40MSA in pier no
 14 DPL in elev
 +48.7m to +52.8m
 23/3/23
 early

Area passed for
 laying rec 1925 with
 40MSA in pier no.
 14 with EL = +48.70m
 to +52.80m.

23/3/23
 23/03/23

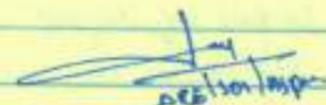
24-03-23 1) Placing of steel is in program in DPL of
 Block-2 with EL +64.00m to +66.00m.
 2) Area kept ready for laying of H25 40MSA
 in pier with EL +48.70m to +52.80m.
 3) Laying of H25 40MSA is in program in
 DPL with EL +64.00m to +66.00m in Block-2

Area kept ready
 Laying rec 1925
 in DPL of block 2
 +64m
 24/3/23
 early

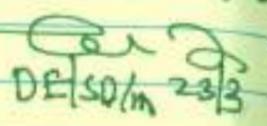
6

PLACEMENT REG

Block No. 3

DATE	DESCRIPTION OF WORK	CONSTRUCTION	STAFF	QUALITY CONTROL STAFF	REMARKS / REPLY
22/03/2023	<p>i) Laying of Concrete is in progress for Divide wall at an EL +56 to +60.0m with offset (-)42.2m to (-)91.5m from B.A with M20/M25 grade of Concrete.</p> <p>ii) Laying of M60/20mm grade of Concrete is in progress for P.A -28,29 with an offset of (-)14.65 to (-)42.2m from B.A at an EL +53.00 to +55m</p>	<p>Verified the Concrete with M20/M25 for Divide wall @ EL +56 to 60.00 & M60 concrete P-28,29 @ EL 53.00 to 55.00</p> <p>DR/SR/22/2/2023</p>		<p>Laying M60 gr. Concrete for P.A. -28,29 at offset -14.65m to -42.2m @ +53.0m is in progress.</p>	
	 <p>M. NAVEEN Assistant Executive Engineer Irrigation Sub-Division No-1 Anekal</p>			<p>Channarayana AE/Sr</p>	

**SSMPP
PLACEMENT
REGISTER
BLOCK 4**

Date	Description of work	Construction	Staff	Quality Control Staff	Remarks/Replies
23/03/2023	(i) Area kept ready for laying of RCC M25/40msa for divide wall btw block 3 & 4 El. 60-66.0m. (ii) Laying of RCC M25/40msa is in progress for divide wall El. 60-66.0m.	Area verified & checked for M25/40msa for divide wall btw block 3 & 4 EL 60-66.0m  DE/SO/m 23/3		Area verified and checked for laying of RCC m.s 140msa for divide wall s/w block-3 & 4 at EL 60-66.0m DE/SO/m 23/3/23 ABR/AM - 25/3 AE/ac Ravi OEE/AM 23/03/23.	
24/03/2023	(i) Laying of RCC M25/40msa is in progress for divide wall btw block 3 & 4 El. 60.0-66.0m (ii) Laying of RCC M25/40msa is in progress for DP4, Pier no 31, 32, 33, 34, 35, 36, 37, 38, 39, 40 U/S El. 66.2-68.2m at block-4. (iii) Laying of RCC M25/40msa is in progress for Pier no DP4, Pier no 31, 32, 33, 34, 35, 36, 37, 38, 39, 40 d/s El. 48.0-52.6m at block-4				
	 AE/SO/AM				
	D. S. Rajamohan Assistant Executive Engineer Irrigation subdivision no 1 Aswapuram.				

5

BLOCK NO-5
PLACEMENT REGISTER

DATE	DESCRIPTION OF WORK	CONSTRUCTION	STAFF	QUANTITY	COST/AMOUNT	REMARKS / REPAIR
22/03/2023	1) Laying of M60/80mm grade of Concrete is in progress for d/s pier portion at Pin no - 45, 46, 47, 48, 49, 50 at an EL +58 to +62m. 2) Laying of Concrete with M15/40mm grade is in progress for divide wall b/w Block 4&5 at an elevation +58 to +62m.					
23/03/2023	1) Laying of M60/80mm grade of Concrete is in progress for d/s pier portion at Pin no - 48, 49, 50 at an EL +58 to +62.0m. 2) Laying of Concrete with M15/40mm grade is in progress for divide wall b/w Block 4&5 at an elevation +58 to +62m.	Verified the Chokomst Grob concrete for piers 48 to 50 @ EL +58.0 to +62.0m & M15/40mm Divide wall const b/w B-4&5. M. Navzen 23/03/23		Laying of concrete M15/40mm grade is in progress for divide wall b/w block - 5 at an EL +58 to +66.0m.		53 SACIT 23/03/23 ARE/OA: Rawind DEE (23/03/23)

M. Navzen
22/03/23

M. Navzen
Asst. Executive Engineer
Integration sub-tau no-1
A. S. K. S. S.



SSMPP
PLACEMENT REGISTER
BLOCK NO-6

DATE

DESCRIPTION

CONSTRUCTION

STAFF

QUALITY CONTROL STAFF

REMARKS

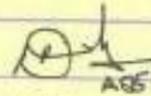
CH-1214 to CH 1233.50 with an offset (-) 1.50 to W 18.80 at an EL + 45.20 to 46.70 work is in progress.

3) Laying M25 40MSA bay no-62 road concrete wearing coat CH 1214 to 1233.50 with an offset (-) 1.50 to W 18.80 at an EL + 45.20 to 47.00 work is in progress.

4) Laying M15 40MSA PCC Apron portion CH 1132 to 1240 with an offset of W 46 to W 86.00 work is in progress.

Area verified & checked for layers
raff-concrete on U/L
@ CH 1214 to CH 1233.50
with M25 40MSA.
Checked M15 40MSA
concrete for apron
@ CH 1132 to 1240 of
block-6.

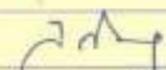
DE/SD/IN 28/01/2022


AS/SD/IN

J. RAMESH

Assistant Executive Engineer
Irrigation sub-division No-1
Ajwa Puram.

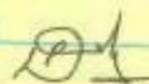
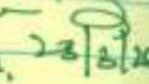
Area verified & checked
-t passed for raft bay
no:62 M25 with 40MSA
for block no:6.


AS/SD/IN
28/01/2022
046/01

2

SSMPP
PLACEMENT REGISTER
HEAD REGULATOR

AT KM 0.500

DATE	DESCRIPTION	CONSTRUCTION	STAFF	QUALITY CONTROL STAFF	REMARKS
23/3/23					
23/3/23	1) Laying M20 40 MSA Right side wing wall D/S Return super structure 48.00 to 70.00 at an EL + 47.30 to 49.00 work is in progress.	Verified the M20/40 MSA R/S wing wall & D/S Return Super Structure @ EL +47.30 to 49.00		Laying M20 gr. concrete for R/S wing wall in 2/3 portion @ +47.30m is in progress.	
				Channakkal. AE/De checked & verified laying of M20 gr. concrete for above work	
	D. RAMESH Assistant Executive Engineer Irrigation Sub-Division No-1 A3 wafuram.	DE/SR/A. 23/3/23		Raving DEE/De 23/3/23.	

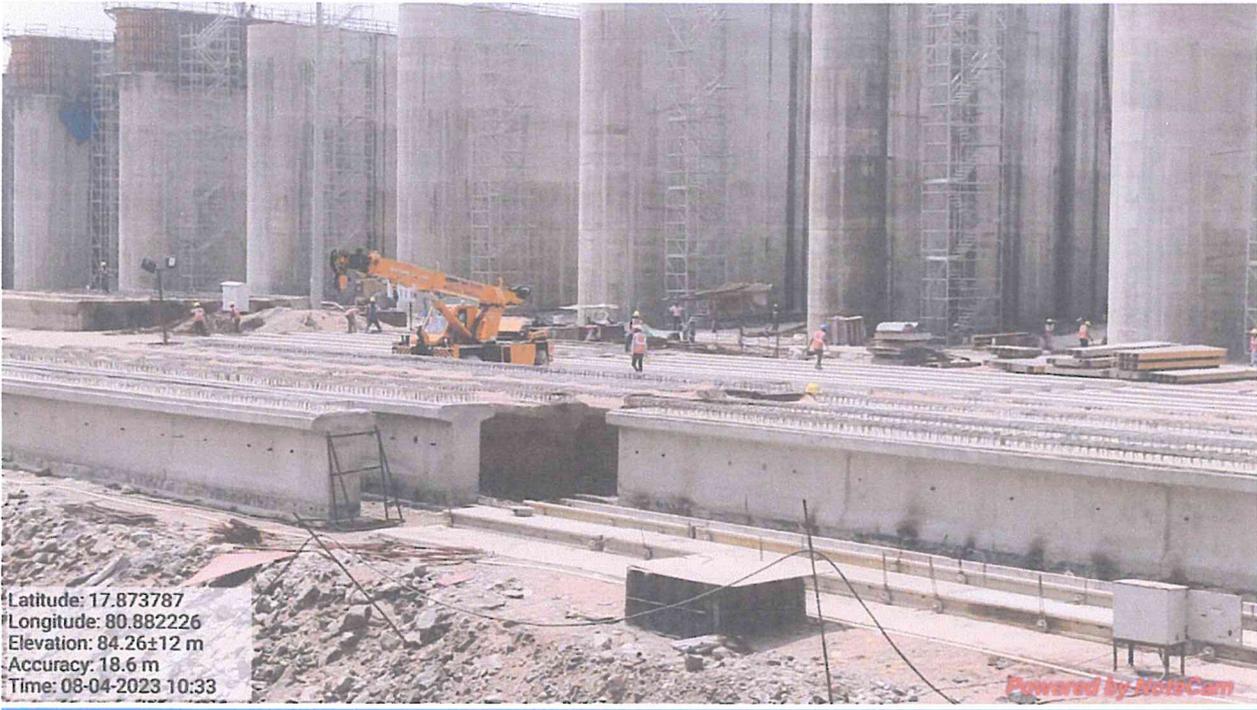
First order:- 24.3.2023
Second order:- 26.4.2023
Third order:- 23.5.2023.

LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK SITE ON 07.04.2023.



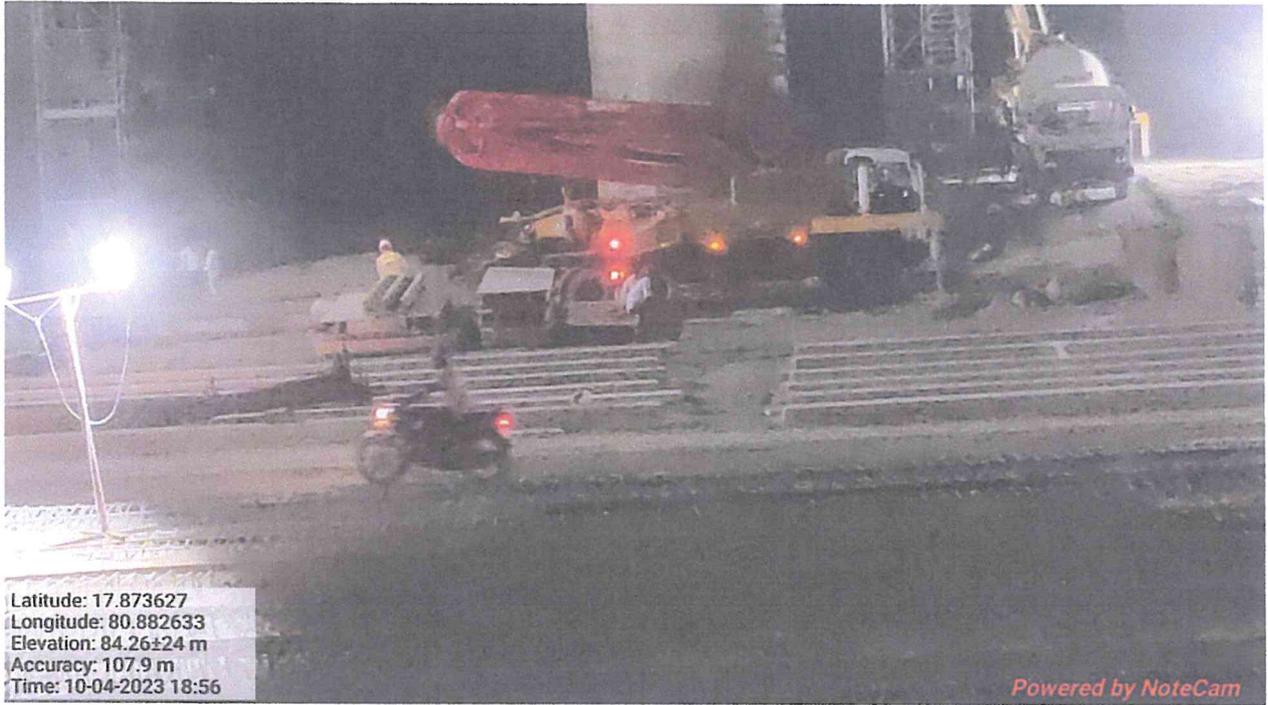
Handwritten signature
28/06/2023

LIVE PHOTOS FROM SEETAMMASAGAR
PROJECT WORK SITE ON 08.04.2023.



[Handwritten signature]
28/06/2023

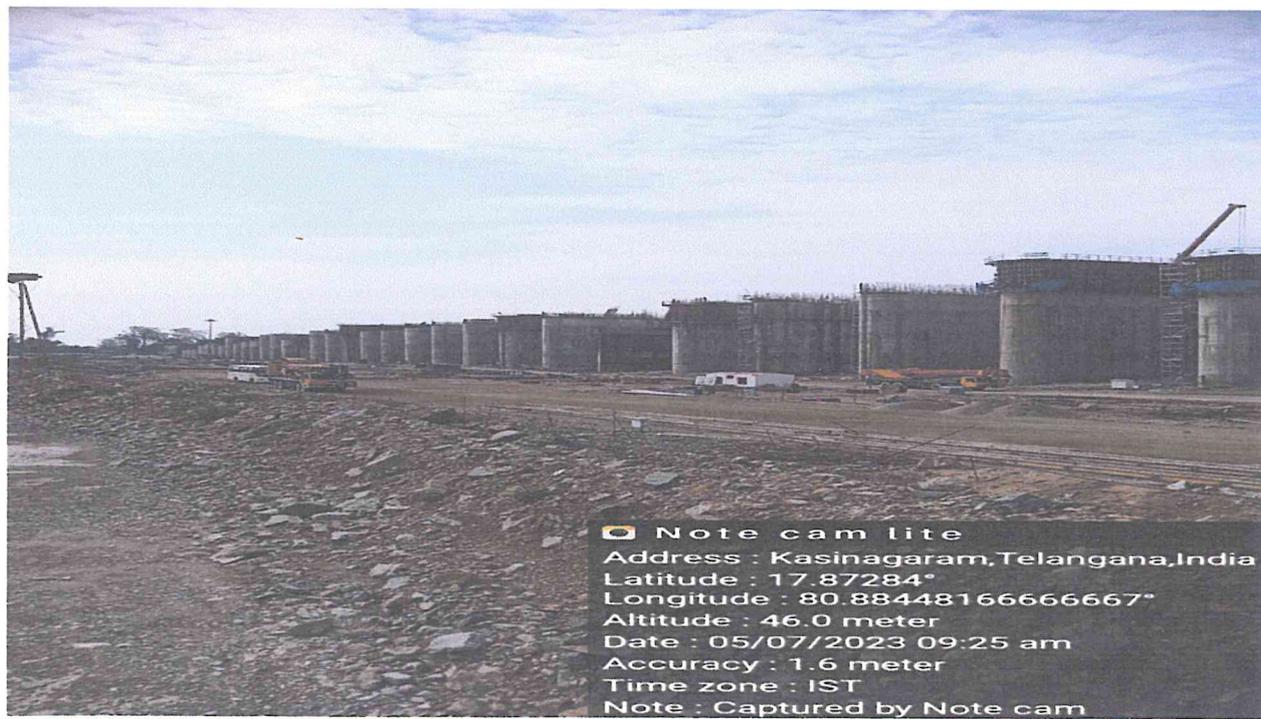
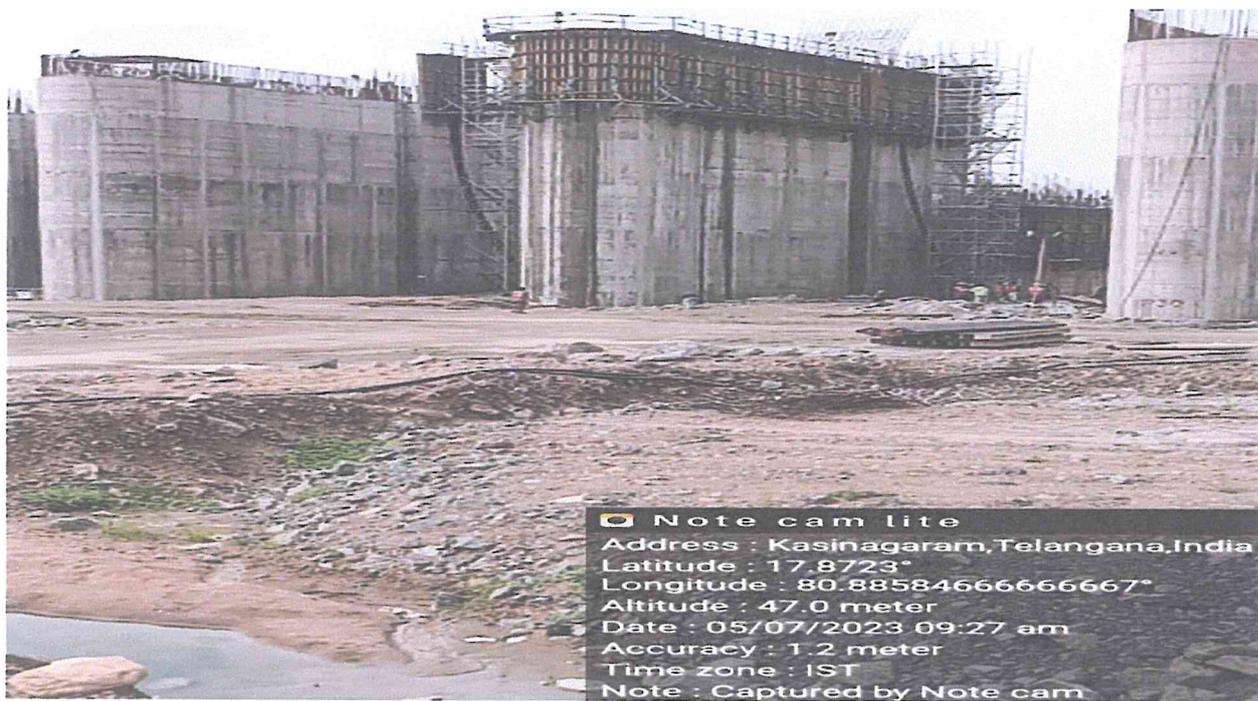
LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK
SITE ON 10.04.2023.



Handwritten signature and date: 11/04/2023

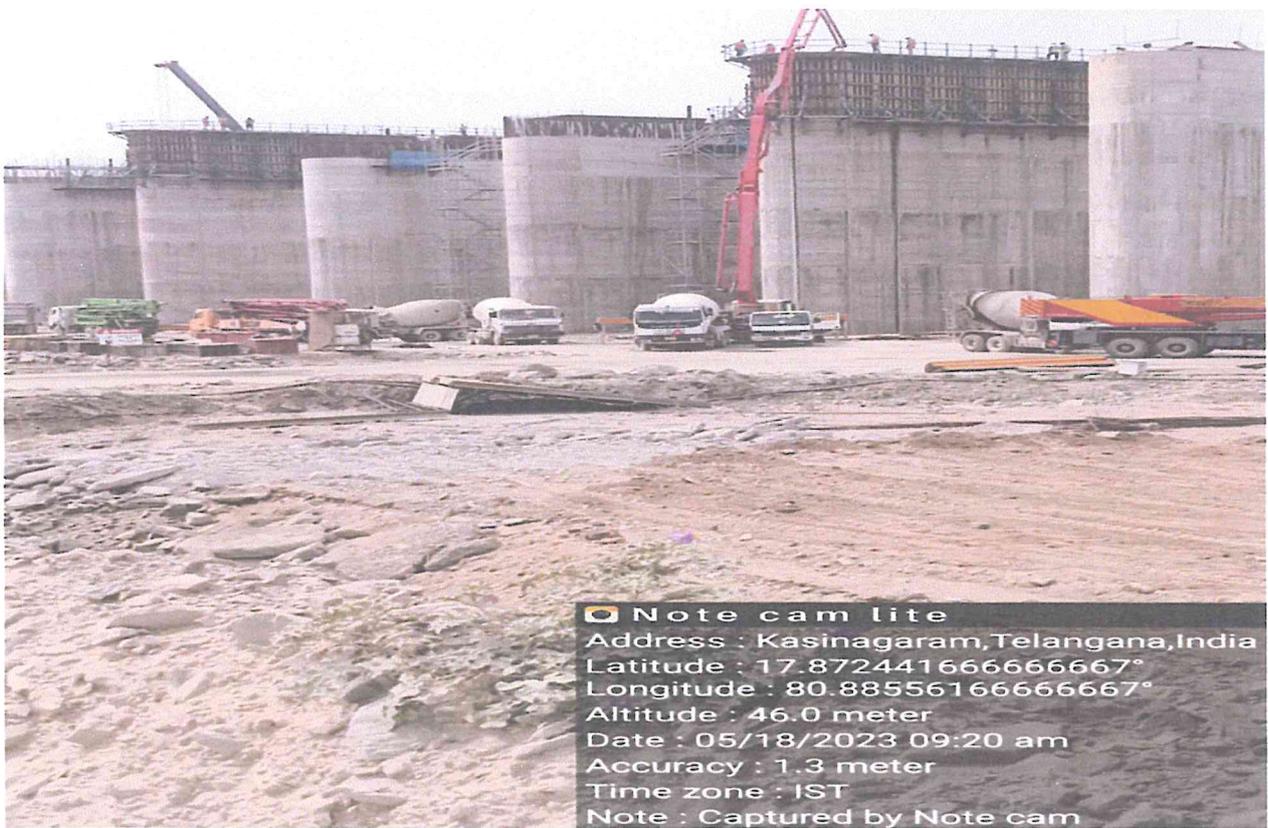
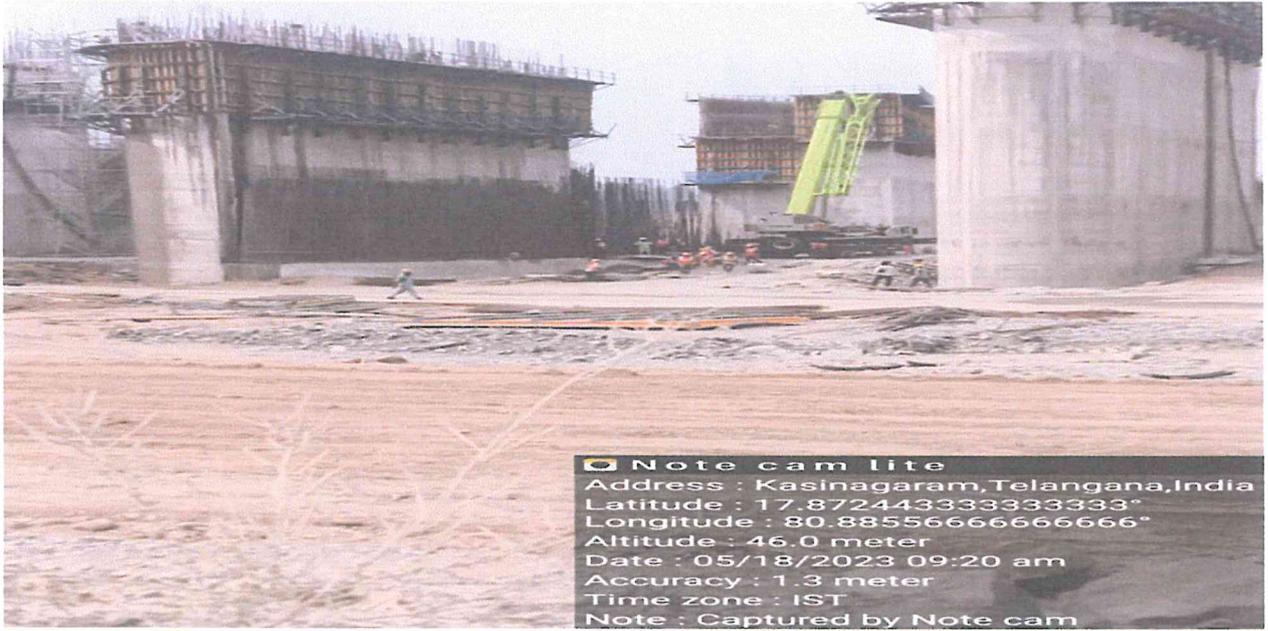
After 26.4.2023.

LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK
SITE ON 07.05.2023.



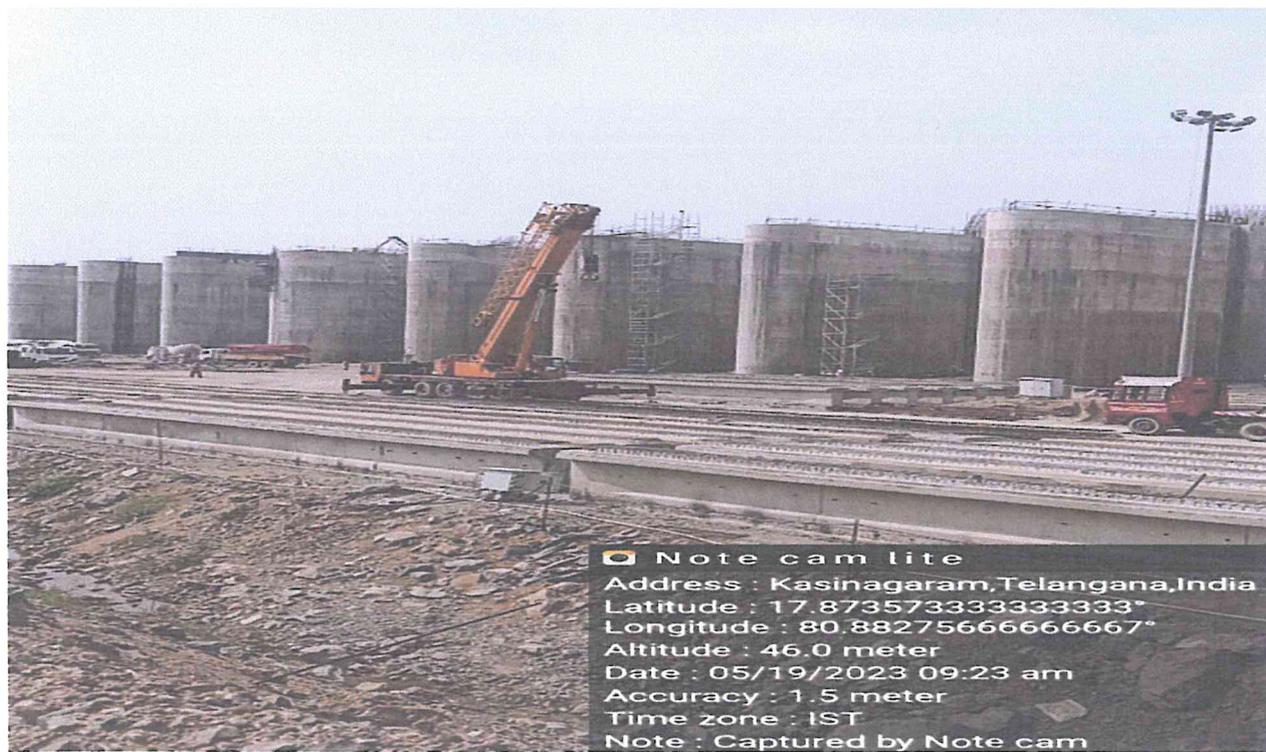
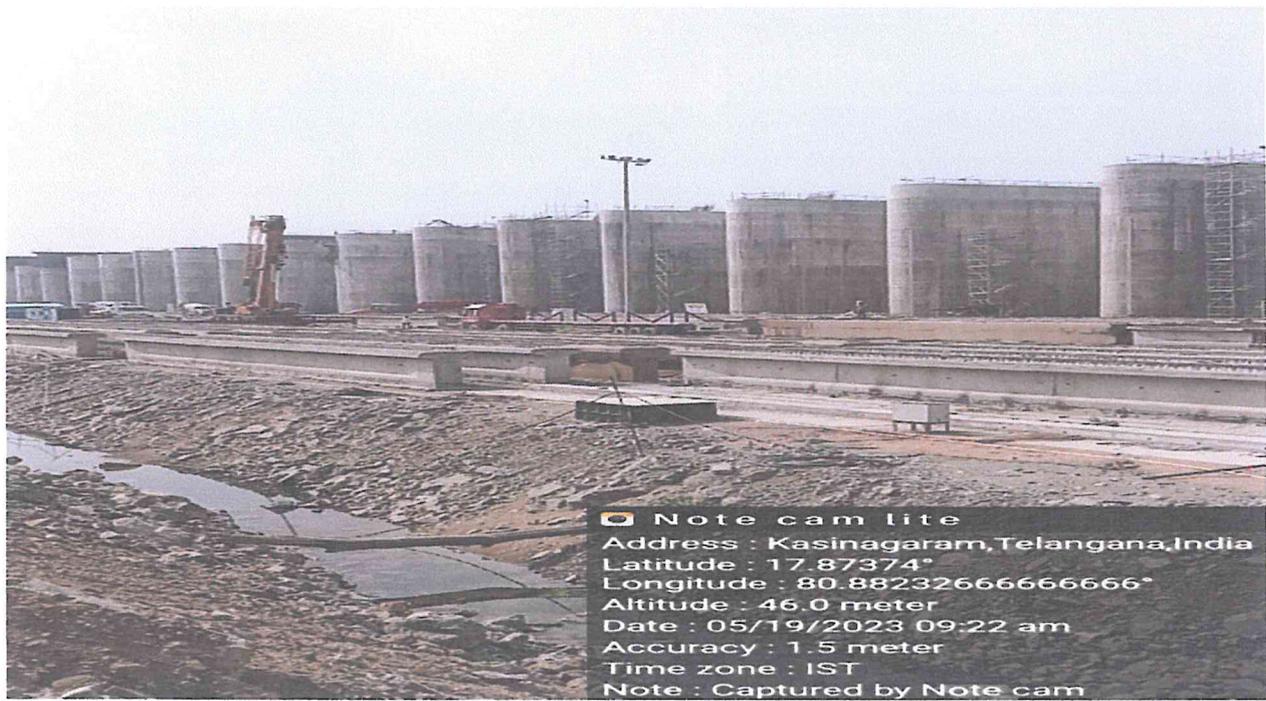
[Handwritten signature]
28/06/2023

LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK
SITE ON 18.05.2023.



Handwritten signature and date: 18/05/2023

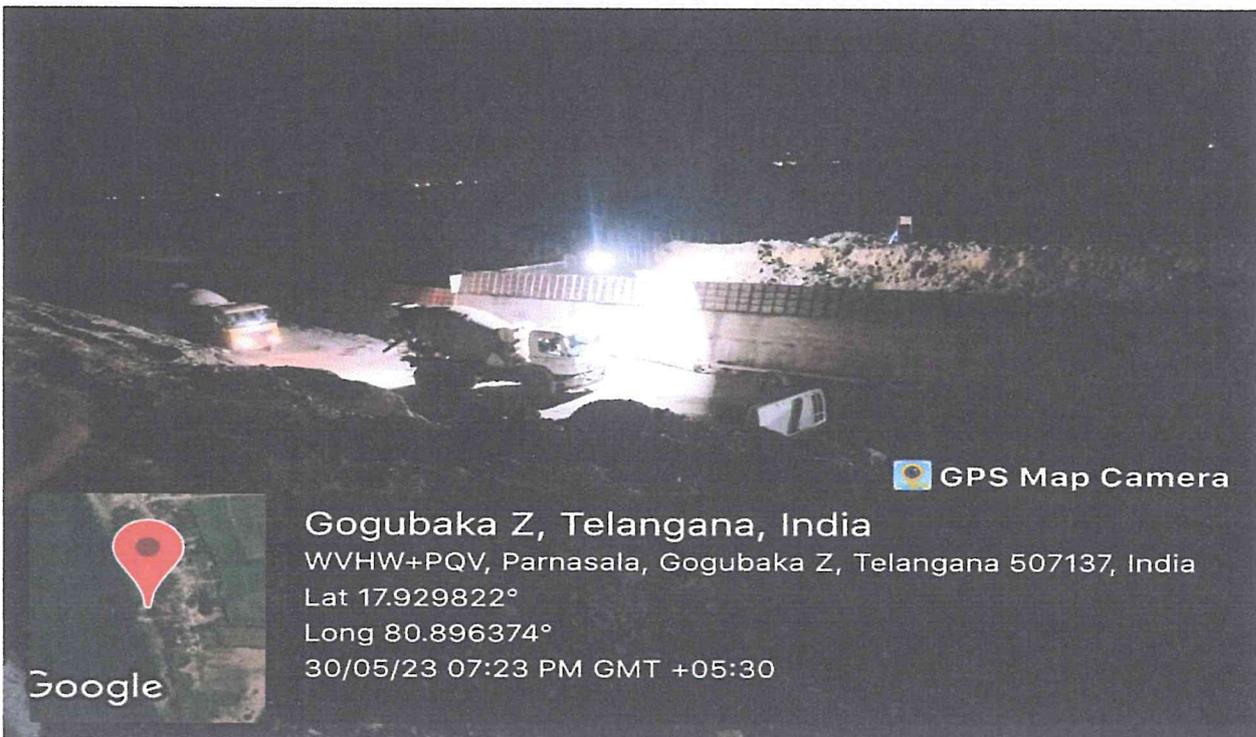
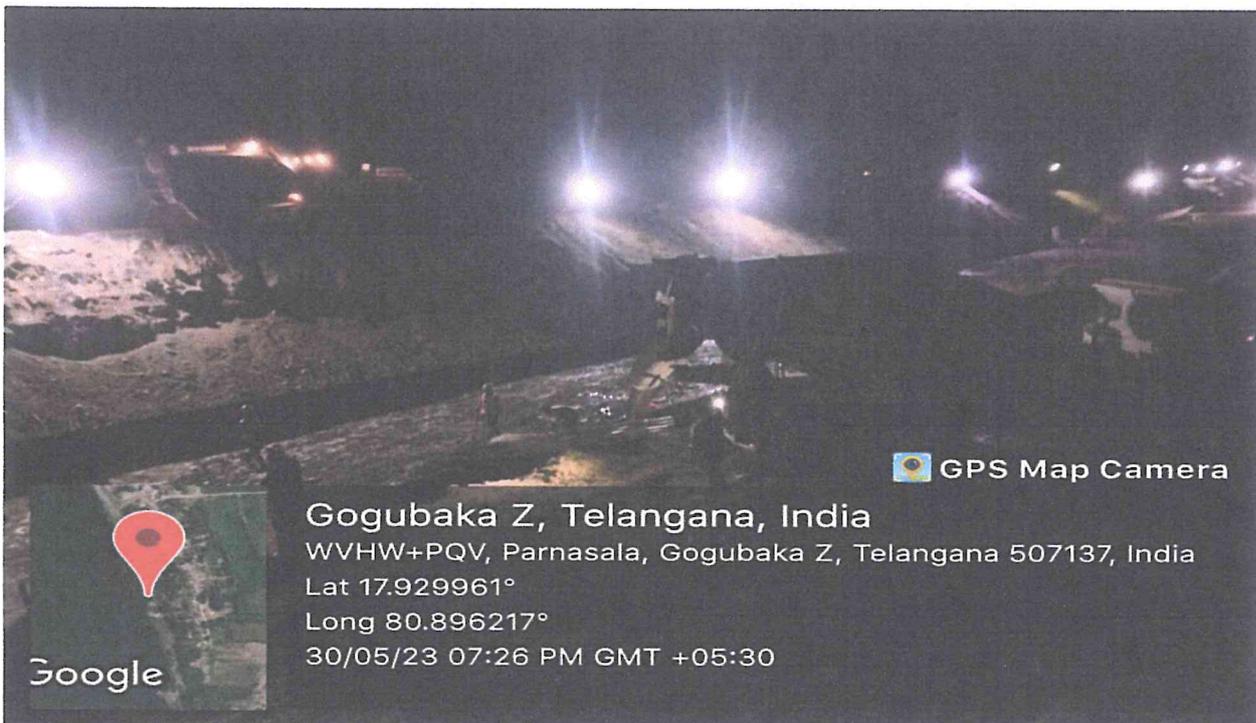
LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK
SITE ON 19.05.2023.



Handwritten signature and date:
26/06/2025

works. After 23.5.2023 order.

LIVE PHOTOS FROM SEETAMMASAGAR PROJECT WORK SITE ON 30.05.2023.



(Handwritten signature)
 (T. L. LAM. NARESH) 28/06/2023

Photos captured before 23rd March 2023

f Bevoor Site

Sour

Executive Engineer, I&CADD.,
Irrigation Division No. 6, Aswapuram
Bhadradi Kothagudem Dist.



Photos captured before 23rd March 2023
at Barrage Site.

Shiva

Executive Engineer, I&CADD,
Division No: 6, Aswipuram
Sdri Kothagudem Dist



Photos captured before 23rd March 2023
at Barrage Site.

[Handwritten signature]

Executive Engineer, I&CADD.,
Irrigation Division No: 6, Aswapuram
Bhadradri Kothagudem Dist.



Photos captured before 23rd March 2023
at Barrage Site.

L. Srinivas

Executive Engineer, I&CADD.,
Irrigation Division No. 6, Aswapuram
Bhadrachalam, Kothagudem Dist.









Annexure XI

Photographs of SSMPP



Figure 1 At the middle of SSMPP



Figure 2 At downstream of SSMPP



Figure 3 At upstream of SSMPP



Figure 4 Meeting with applicant Sh Tellam Naresh and PP CE Irrigation Shri A Srinivas Reddy



Figure 5 Radial gats of the SSMP



Figure 6 At SSMP vertical pillars or bays